necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1967 in respect of 'Ministry of Law."

DEMAND No. 76—ELECTIONS

"That a sum not exceeding Rs. 2,82,53,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1967 in respect of 'Elections".

DEMAND No. 77—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW

"That a sum not exceeding Rs. 39,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1967 in respect of "Other Revenue Expenditure of the 'Ministry of Law'."

DEPARTMENT OF PARLIAMENTARY AFFAIRS

Mr. Deputy-Speaker: We will now take up the Demand in respect of the Department of Parlamentary Affairs.

DEMAND No. 105—DEPARTMENT OF PARLIAMENTARY AFFAIRS

Mr. Deputy-Speaker: Motion moved:

That a sum not exceeding Rs. 4,13,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Department of Parliamentary Affairs'.

Shri U. M. Trivedi (Mandsaur): How many hours?

Mr. Deputy-Speaker: Two hours.

Shri Kapur Singh (Ludhiana): I have great pleasure, to rise....

Shri Daji (Indore): This is an interesting subject of an interesting Minister and you are giving only two hours.

Shri Shinkre (Marmagoa): At least when the Parliamentary Affairs Department is being discussed in the House, there should be quorum.

Mr. Deputy-Speaker: The quorum bell is being rung....Now there is quorum.

Shri Kapur Singh: Mr. Deputy-Speaker, Sir, it is a pity that my speech had to be interrupted for lack of quorum and it is a further pity that quorum was challenged because this is such a fragrant subject that it can be discussed just as well even when there is no quorum. I presume that it will be common ground with the hon. Members of this House that whatever might be the constitutional position, the department of parliamentary affairs is really the Minister of Parliamentary Affairs. The debates on the subject last year will amply confirm my observations and I would therefore begin by making a few observations which relate to the hon. Minister of Parliamentary Affairs personally. For sometime past, the Members of this House, have noted with growing dismay that certain fundamental changes have come over the hon. Minister of Parliamentary Affairs. We have seen, during the recent times, that the ubiquitous red rose has been replaced by a light yellow rose and sometimes we also notice that it is altogether missing.

Shri C. K. Bhattacharyya (Raiganj): Are we having a debate on roses?

Shri Kapur Singh: This is a very rosy subject.

Shri C. K. Bhattacharyya: Let there not be a war of roses.

Shri Kapur Singh: Not a war of roses. The subject itself is rosy.

For some days past, we have also noticed that his presence, or his presence in the immediate past, does not affect or excite the nerves of the hon.

[Shri Kapur Singh]

Members as it used to in the past; it has been doing so ever since the living memory of man extends. This has stopped with such suddenness that it cannot be taken but as of noticeable significance.

An hon. Member, just now, interrupted me when I mentioned flowers, are, botanically, characteristic of the highest form of plant life and though classical and modern theorists are not agreed as to whether it is only a modified and abbreviated shoot or it is homologous with leaves or whether it is a product of parallel evolution, about its aristocratic distinctiveness there is no disagreement whatsoever. The hon. Minister, by discontinuation of its use, or by making a sudden and fundamental change in its colour, has brought about a feeling that he wants to set up a socialist pattern of society in this country somewhat prematurely.

As regards the smells to which we were accustomed and used in the presence of the hon. Minister they not only excite or affect the factory part but they also excite the respiratory part of the nose in which both these sensitivities are situated. In the absence of the scents which he normally emits, there is now neither nausea nor sneezing in his presence, or when he has just left the spot. These two acts of omission and commission of our hon. Minister are a source of comment and disconcertation, and I suggest early remedial measures.

Coming to the report of this department, I find that on page 1, there is a formidable list of sixteen items constituting th main functions of this department under article 77(3) of the Constitution. The appellation 'department' not only goes ill with these all important and fundamental assignments which have been made to this department, but is also not in keeping with the native dignity of the hon. present Minister. The sooner this department is exalted into a full-fledged ministry, the more gratification it is likely to afford to all sections of the House. I can say this with a great deal of certanty.

Of these, item 16 appears to me to be the most significant and fundamental assignment of this department. I will read out this item; it says that this department has to deal with "matters connected with powers, privileges and immunities of Members of Parliament". It is a job not for an efficient parliamentarian merely but it is a job of dealing with 500 human beings in this House alone, not to speak of the other House. It is a job which aims at preserving the rights of the individual back-bencher of the tiniest minority, as well as of ensuring that the majority prevails. It is a job which requires the skill of an artist and a technician. It devolves upon the Minister of Parliamentary Affairs, the duty to influence and indirectly to shape the moods, the tempers and the sub-conscious attitudes of the individuals and groups in this House. In this matter I wish I could say that the minister has been a conspicuous success.

I will try to explain what I have in mind by referring to the phenomenon of prohibitive interruptions which sometimes take place in this House. It was in April 1965 that Mr. Frank Anthony was prohibited by unceasing interruptions from giving the facts about the troubles of his people at the hands of a group of majority community at Calcutta. Likewise the hon. Mr. Badrudduja was prohibited from saying in the House what the Constitution entitles him to say. Again, last year the hon. Member Mr. Masani, the General Secretary of my Party, was prohibited, by unceasing interruptions from referring to the contents of a book; *Delhi to Peking* by Patterson, wherein the leader of the ruling party was painted in unfavourable colours. Lastly, only recently an hon. fair lady Member of this House, belonging to the opposite benches peremptorily, not only interrupted me but bade me not to use the words 'majority community' and 'communalism' in my speech and

I obeyed, not because I was in the wrong but because I have an innate weakness for cowardice in the presence of the opposite sex. It is the duty of the hon. minister of Parliamentary affairs to bring home to all concerned that important as it is that a member of this House should not use the forum of this House except to enhance the cause of truth, it is even more important that he should have the freedom to do so. May I remind the House of what John Mill said in his, *Essay on Liberty*, in the year 1859, which is not yet out-dated in a free democratic India:

> "The whole of mankind has no right to silence one dissenter".

This should be the moto of the hon. Minister and his ambition and goal in life should be to see that the saying of Mill is honoured in word and spirit in this House as well as outside.

Item 15 of the main functions of this department refers to "officially-sponsored visits of Members of Parliament". Paras 35, 36 and 37 of the report detail as many as nine delegations of Members of Parliament sent abroad including 7 Prime Minister's delegations in the wake of Indo-Pakistan conflict. I wish to point out that in not a single one of these delegations was a single Member of the first and premier Opposition group of this House—that is, my party—included. This shows a right royal fashion of conducting the affairs of the State, reminiscent of Louis XIV who said 'I am the State'. May I, with your permission, Sir, salute the hon. Minister of Parliamentary Affairs, who himself is the Department. I now conclude by mentioning my last point.

Israel is a full member of the Inter-Parliamentary Union, of which India is also a member. I don't understand the hesitation on our part in recognising Israel as such. After all, the Inter-Parliamentary Union does not indulge in politics. It is meant for promotion and strengthening of Parliamentary democracy in various countries of the world. Like our own country, when Israel also fully believes and practises parliamentary form of Government then, why should it not be possible for us to strengthen our own democratic faith by according such simple recognition to Israel? I understand that, just now, two Members of Israeli Parliament are in our country. The Parliamentary Affairs Minister should have seen to it that opportunities are provided to us to meet them formally in this House. With this, I conclude.

श्री राम सहाय पाण्डेय (गुना): उपाध्यक्ष महोदय, संसदीय मंत्रालय के कार्य कलापों का जो प्रतिवेदन सदन् के सम्मुख पेश है उसका मैं समर्थन करता हूं। यह मंत्रालय यद्यपि बहुत छोटा है लेकिन संसदीय प्रणाली, उसकी व्यवस्था और जो कार्य का दायित्व है उसको दृष्टि में रखते हुए ऐसा अनुभव करना स्वाभाविक है कि उसका दायित्व और कार्य-क्षेत्र बड़ा है। 5 लाख रुपये के अनुदान की अपेक्षा यह करते हैं और सम्पूर्ण व्यय पांच लाख की परिधि में ही होता है। इस प्रतिवेदन में 16 प्रक्रियाएं दी हुई हैं जिनका कि सीधा सम्बन्ध इस मंत्रालय से आता है। इसमें एक जगह उल्लेख है :—

> "यह विभाग संसदीय प्रणाली के सुचारु रूप से कार्य करने सम्बन्धी मामलों पर चर्चा करने तथा स्वस्थ और समान परिपाटियों और प्रथाओं को ग्रहण करने को प्रोत्साहन देने के लिए संसद् तथा राज्य विधानमंडलों में मान्यता प्राप्त राजनैतिक पार्टियों और दलों के सचेतकों के सम्मेलनों का समय-समय पर प्रबन्ध करता है।"

श्रीमन्, इस प्रतिवेदन की कुछ पंक्तियों का उल्लेख करके मैं निवेदन करना चाहता हूं कि संसदीय मंत्रालय के मंत्री होने की हैसियत से श्री सत्य नारायण सिंह

[श्री राम सहाय पांडेय]

जिस प्रकार कार्य कर रहे हैं और जिस प्रकार कार्य करने की कल्पना है उसमें संसद् की मर्यादा, प्रतिष्ठा और शान्ति क्रम का बड़ा भारी स्थान है। एक दिन वह कह रहे थे कि मेरा सम्पूर्ण संसदीय जीवन जिस प्रकार संसद ने काम किया है उसको देखते हुए अतीत को देखते हुए, जब मैं आज कल की होने वाली घटनाओं की तरफ जाता हूं तो अनुभव होता है कि हम कहां से कहां जा रहे हैं क्योंकि उनकी कार्य प्रक्रियाओं में यह समावेश है इस बात का कि जहां सरकार के कार्य को सरकार के बिजनैस को इस सदन् में उपस्थित करते हैं, आफिशिएल और नौन-आफिशिएल बिजनैस को वह यहां उपस्थित करते हैं तो उस पर बड़ी सहिष्णुता के साथ बड़ी शालीनता के साथ विचार विमर्श हो, निर्णय हों और निर्णय को कार्यान्वित किया जाय। मैं समझता हूं कि जहां तक उनके मंत्रालय का सम्बन्ध है और उनका वैयक्तिक सम्बन्ध है उनका इस सदन् के प्रत्येक व्यक्ति से पारस्परिक वैयक्तिक सम्बन्ध है। वे जानते हैं कि किस व्यक्ति की क्या इच्छा है या कब वह बोलना चाहता है ? अगर उसे अवसर नहीं मिला है तो कब अवसर देना चाहिए। केवल इतना ही नहीं बल्कि विरोधी दलों के नेताओं और सदन् के अधिकारों के प्रति भी वह बड़े जागरूक होते हैं। जब कभी कोई प्रश्न आता है, राष्ट्रीय प्रश्न आता है या कोई और समस्याएं आती हैं तो वे विरोधी दलों के नेताओं को एक स्थान पर समवेत कर समस्या का समाधान करने का वह प्रयत्न करते हैं। इतना ही नहीं सम्पूर्ण भारत के विधान मंडलों के जितने भी सचेतक हैं उनका भी सम्मेलन करते हैं क्योंकि उनका बड़ा भारी दायित्व है जागरूकता बनाये रखने का। सदन् को कार्य के प्रति जागरूक रखना यह सचेतकों का काम है। इस लोकतंत्रवादी प्रथा और प्रणाली में उनका अपना क्या दायित्व है इस सम्बन्ध में भी वह बार-बार सम्मेलन कर के अपने दायित्व की ओर ध्यान आकर्षित करते हैं।

जहां तक इस सदन् का प्रश्न है मैं समझता हूं कि उनसे ज्यादा प्रसन्न व सुखी और कोई व्यक्ति नहीं होगा यदि वह देखें कि इस सदन् में सदन् के कार्य संचालन परिपाटी और परम्पराओं वगैरह को सामने रखते हुए सदन अपना काम कर रहा है। सदन् में होने वाली बहस का प्रभाव दूसरे स्थान पर पड़ता है। श्रीमन्, अभी चार रोज पहले इसी सदन में जो कुछ हुआ सदन् के बाहर उसकी जो प्रतिक्रिया हुई मैं समझता हूं कि उसके प्रति क्षोभ प्रकट किया जाना चाहिए। जो समस्याएं इस लोकतंत्रवादी प्रणाली में सामने आयें उनमें आक्रोश और उस आक्रोश के साथ-साथ धमकी, घृणा, गुस्सा, प्रतिशोध, विद्रोह और दबाव की बात करना यह संसद् की शांतिमय प्रणाली के विरोध में है। श्रीमन् यह डा० लोहिया जो माने हुए राजनैतिक पंडित हैं उन्होंने जब यह कहा इस सदन् में कि यदि अहिंसा पर विश्वास उठ गया हो तो विरोधी दलों के लोगों को अपने कार्यकर्ताओं को आग लगाने और लूटने की बात को छोड़ कर उन्हें सचिवालय में घुसना चाहिए। आल इंडिया रेडियो पर कब्जा करना चाहिए और शस्त्रागार पर कब्जा करना चाहिए। यह जो विद्रोह, धमकी और प्रतिशोध की भावना है यह उस प्रजातंत्र वादी प्रणाली और परम्पराओं के विरुद्ध है जोकि हम को विधान से प्राप्त हुई है। जो उस की पवित्रता है, जो उस में शालीनता है जो उस में गाम्भीर्य है जो उस में एक टैम्परामेंट है उस के विरुद्ध जाता है। हम 506 या 507 सदस्य यहां जनता

से चुन कर आते हैं । यहां आने पर हम संविधान के सामने मस्तक झुका कर व्रत लेते हैं, संकल्प लेते हैं कि हम देश के कार्य को, कार्य संचालन में शान्ति के साथ, व्यवस्था के साथ और संविधान में जो उल्लिखित है उस का पालन करते हुए करेंगे । मैं समझता हूं कि यह एक सब से बड़ा चैलेंज है । विरोधी दलों के ऊपर यह बड़ा भारी दायित्व है कि सरकार की त्रुटियों की ओर इंगित करें, सरकार की भर्त्सना करें और आलोचना करें और मैं तो उस के आगे जाना चाहता हूं कि अगर उन का वश चले और बहुमत उन के पक्ष में हो तो वह सरकार को स्थानांतरित कर दें लेकिन उस के बजाय एक फ्रस्ट्रेशन, एक बड़ा भारी गुस्सा लेकर इस सदन् में आयें और उस की परंपराओं को और जो उस की व्यवस्थित परम्परायें हैं उन को झकझोरें तो वह ठीक नहीं है ।

माननीय सदस्य श्री कामत कभी कभी कोरम की बात कहते हैं और उन के पीछे बैठने वाले श्री हुकम चन्द कछवाय आये दिन एक-एक बार नहीं बल्कि दिन में अनेकों बार यह कोरम का सवाल उठाते रहते हैं । इस बारे में मैं सदन् का ध्यान हाउस ऑफ़ कामन्स की प्रथा पर दिलाना चाहता हूं । हाउस ऑफ़ कामन्स में कोरम की डिमांड केवल हफ्ते में तीन बार की जा सकती है ।

श्री हरि विष्णु कामत (होशंगाबाद) : वहां संविधान नहीं है जबकि हमारे यहां संविधान मौजूद है ।

श्री राम सहाय पाण्डेय : अगर कोरम का सवाल एक दिन में तीन बार हो गया तो 6 दिन नहीं उठाया जा सकता है । मुझे तो ऐसा मालूम पड़ता है कि श्री कामत और श्री कछवाय को अपने बचपन की याद आ जाती है जबकि बार-बार घंटी बजा करती है और इसलिए वह कोरम की डिमांड करके घंटी बजवाते हैं ।

श्री हरि विष्णु कामत : इंग्लैण्ड में संविधान नहीं है जबकि हमारे यहां संविधान मौजूद है । कोरम सम्बन्धी धारा हटवा दीजिये ।

श्री राम सहाय पाण्डेय : मेरा तो कहना है कि यह जो हमारा कन्वेंशन है कि हम लंच आवर में, भोजन के समय में, कोरम की डिमांड न करें इस का पालन करना चाहिए ।

श्री हरिविष्णु कामत : आप संविधान की धारा में संशोधन कर दीजिये ।

श्री राम सहाय पाण्डेय : श्रीमन्, कभी कभी यह होता है कि इस कोरम की बात को लेकर जब सदस्य अपने निर्वाचन क्षेत्रों में जाते होंगे तो मतदाता लोग सवाल करते होंगे कि हम ने आप को वहां पर चुन कर काम करने के लिए भेजा है तो काम की तो बात अलग रही आप वहां कोरम भी नहीं रखते हैं । अब मैं आप को ध्यान इस ओर आकर्षित करना चाहता हूं कि बहुत सी कमेटियां होती हैं, पार्लियामेंटरी कमेटीज होती हैं, कंसलटेटिव कमेटीज में भी सदस्यों को जाना पड़ता है । सेंट्रल हाल जोकि हमारे इस सदन् का एक भाग है वहां पर माननीय सदस्य बैठते हैं और विचार विमर्श करते हैं । इसलिए यह जो कोरम का सवाल उठाया जाता है तो बाहर जनता पर उसका यह असर पड़ता है कि सदस्य लोग वहां सदन् में बैठते नहीं हैं, वह चाय आदि पीते रहते हैं और सदन् का व उस के कार्य की उपेक्षा करते हैं हालांकि दरअसल यह बात नहीं है । इसलिए मैं चाहता हूं कि कोरम के बारे में हमें एक ऐसा कन्वेंशन बना लेना चाहिए

[श्री राम सहाय पांडेय]

कि जब तक हमारा लंच ग्रावर हो हम कोरम की डिमांड नहीं करेंगे ।

एक माननीय सदस्य : 516 मेम्बरों में से 50 भी न मौजूद रहें जोकि कोरम बनाते हैं ?

श्री राम सहाय पाण्डेय : एक बड़ा महत्वपूर्ण कार्य इस मंत्रालय का यह भी है कि जो मंत्री लोग सदन् में ग्राश्वासन देते हैं यह मंत्रालय उन मंत्रियों के पीछे पड़ता है ग्रौर यह देखता है कि जितने ग्राश्वासन उन के द्वारा सदन् में दिये गये उन में से कितने पूरे किये गये । तृतीय लोकसभा में प्रायः जितने भी ग्राश्वासन दिये गये मंत्रियों की ग्रोर से उन का प्रतिशतः निकाल कर मैं ने प्रतिवेदन में देखा तो पता चला कि 94 प्रतिशतः जो ग्राश्वासन दिये गये थे उन को पूरा किया गया । यह एक बड़ा ग्रच्छा काम है जिस की कि प्रशंसा की जानी चाहिए राष्ट्रीय प्रतिष्ठानों के निरीक्षण के सम्बन्ध में मन्त्रालय जो व्यवस्था करता है, मैं उसकी प्रशंसा करता हूं ।

श्रीमान् इस मन्त्रालय के कार्यों को देखते हुए यह पांच लाख का ग्रनुदान बहुत कम है । इस को फैला कर ग्रगर देखा जाय तो ऐसा लगता है कि प्रत्येक सदस्य पर 500 रु० महीने का व्यय होता है ।

एक ग्रौर बात कह कर मैं ग्रपना स्थान ग्रहण कर लूंगा ग्रौर वह यह है कि इस मन्त्रालय का जो सेक्रेटरी है, वह फुल-फ्लेज्ड सेक्रेटरी नहीं है । इतना बड़ा कार्य, इतना बड़ा दायित्व, संसद् के संचालन का कार्य कोई कारण नहीं है कि फुल फ्लेज्ड सेक्रेटरी न हो । स्टाफ़ भी बहुत थोड़ा है, इनको ज्यादा स्टाफ दिया जाय, फुलफ्लेज्ड सेक्रटरी दिया जाय, ताकि ग्रच्छे ढंग से इस मन्त्रालय का कार्य चल सके ।

श्री सत्य नारायण बाबू इस सदन को जानते हैं, इस सदन के स्वभाव को जानते हैं, जिसको टेम्प्रामेंट कहते हैं . . .

Shri Kapur Singh: We are all as appreciative of the personality of the hon. Minister as those hon. Members on that side.

श्री राम सहाय पाण्डेय : हां, सदन उनको जानता है । जैसा हमारे कपूर सिंह जी ने उनके फूलों की, उनकी सुगन्धि की प्रशंसा की, क्यों न हम भावनात्मक दृष्टि से इस सदन की गरिमा ग्रौर प्रतिष्ठा को विवेक की तुला पर रख कर ऐसे सुन्दर ढंग से काम करें कि देशवासी समझ सकें कि हमारे प्रतिनिधि ग्रपना दायित्व पालन ठीक प्रकार से कर रहे हैं । विरोधी दल के साथ भी उनका सम्बन्ध जैसा प्यारा रहा है, वैसा ही प्यारा बना रहे, लकिन मैं ग्रापसे यह निवेदन करना चाहता हूं कि ग्राप घबराइये नहीं, क्योंकि विरोधी दल का तो काम ही विरोध करना है । मैं एक शेर ग्रर्ज करना चाहता हूं—

उदू का घर तेरे सामने है तो क्या गम है,
सुना है, खुल्द के रास्ते में भी जहन्नुम है ।

उदू का घर यानी ग्रपोजीशन ग्रगर सामने है तो क्या डरना है ।

ग्रभी हमारे सत्यनारायण बाबू की जैसी तारीफ़ ग्रापने की, उसको सुन कर मुझे ऐसा लगता है—

उनको बद की नजर न लगे,
उनका सदका उतारा गया ।

विरोधी दल ग्रापको नजर न लगा दे, इसलिये हम जितने इस तरफ़ बैठे हुए हैं, ग्रापके सदके उतारते हैं, इसलिये कि ग्रा ग्रपना काम जिस ढंग से करते जा रहे करते चले जायें ।

श्री सत्य नारायण बाबू, उनके साथी श्री जगन्नाथ राव और साथ साथ उनके मन्त्रालय में काम करने वालों की प्रशंसा करता हूं और मैं चाहता हूं कि सदन उनको सहयोग दे।

Shri Daji: Mr. Deputy-Speaker, Sir, we are discussing this Ministry this year which is the last year of the life of this Parliament, and therefore the pertinent question, the most important query, is, have we added any new dimension to the authority and worth of this Parliament during our tenure. I think it is from this criterion that the work of this department should be viewed. I want to make one thing absolutely clear at the outset, and it is this: That I and my party do not agree with some of the tactics sometimes indulged in by certain Members because we do believe that the parliamentary institutions, limited and halting as they are should, be defended and broadened and should not be broken. It would be a dangerous precedent, it would be a dangerous day for the country and the nation when the entire institution of parliamentary democracy is brought into disrepute because that would be throwing the flood gates open for any person or group who would like to usurup the power and curtail the function of parliamentary democracy. (*Interruption*). I want to make this absolutely clear. At the same time, the work of this House, this Parliament, should really reflect the mood, the temper, the tempo and the needs of the masses, and by mere disciplinary action alone the tendencies to which I referred cannot be curtailed. It is in this respect, I submit with great respect, that we have largely failed and we should do much better. It is for the Minister of Parliamentary Affairs to so arrange the work of the House that we are able to better reflect the moods of the people.

Sir, the work of this Ministry or Department broadly speaking, falls into two parts: one is a sort of managerial work, the work of arranging the business which has been catalogued in the report. I do not propose to deal with that aspect of the work, because I want to devote the little time at my disposal to another aspect. But I must say that the Minister has given thought mainly and only to this aspect of the work and now he must broaden his vision As the manager of the business also, he has not been very efficient; the business slacks sometimes; they are run through. I think he must add a new dimension to his own portfolio, and as a Minister of Parliamentary Affairs. it is his duty to enlarge the functions, the power and the authority of Parliament, and he should address himself to this aspect of the matter.

How is the work of Parliament proceeding? We get so little time to discuss anything of importance in this country. Most of the time is taken up by Government work. In regard to laborious legislative work, even in that, we find that for important legislative measures we get only a couple of hours or three hours in which we have to hurry through the amendments; we hardly get any time to speak on the amendments. We hardly are able to examine some of the amendments. Then, it becomes very, very abnoxious when a Bill has not emerged from the Select Committee. Therefore, I had pleaded sometime back and I again repeat that a sort of standing legal committee of the House should be appointed at the beginning of every session, which can go through such measures as do not go through the Select Committee, not for examining the principles but for examining the Bill as such and finding out the lacunae. But apart from that this House shall not get the authority which it should command in a parliamentary democracy in the country if we continue to neglect the urgent issues of the people.

I want to pose this question: the Monopoly Commission's report has come. Have we discussed it? The

[Shri Daji]

third Five Year Plan has ended; have we discussed it? The Fourth Five Year Plan has not been drafted; have we discussed it?

Shrimati Tarkeshwari Sinha (Barh): The fourth Five Year Plan is not ready yet.

Shri Daji: That is what I say; have we discussed this serious lapse How many proddings were required to bring the Dalmia-Jain Enquiry Committee Report for discussion? How many other important issues that face the nation today have been steamrolled in the routine business of the House? How do you expect this House to be taken seriously by the people outside if, on any technical ground or any other reason we fail to discuss those issues which really speaking affect the masses? If we submerge ourselves in details and forget those important issues that face the nation, we forfeit the claim of being the conscience of the nation, the voice, the tribune and the forum of the nation. Unless this Parliament is able to rise above mere government business and plodding through government business and become the real forum, the real voice of the people unless that is done, the decorum will certainly fall. I most regretfully submit that *vis a vis* the powers of this House, the powers of the executive have increased, and are increasing and are not decreasing. It is a serious danger; a serious inroad is being made daily, during every sitting, an inroad upon the sovereignty and the sovereign power of this House. More and more powers are being usurped by the executive fiats and more and more impression goes round into the country that the Parliament is being made or is merely a rubber-stamp of the decision that the executive takes. How often have we heard the very good and amiable Minister of Parliamentary Affairs standing up and saying, "I have been chasing the assurances from day to day but to no purpose?" He himself has said it. Shri Pandey quoted some figures in respect of the assurances. But what about the delay? He has forgotten the amount of delay for getting those 94 per cent of the assurances fulfilled. What was the delay? On many other important occasions we find that the tone and tenor of the debate in this House have decreased, and the main fault lies with the Government and the Government fiats. The way the questions are parried; the way the issues are avoided, the way the replies are given, the way in which important issues are just brushed aside and the voting machinery utilised, the way the voice is drowned or the vote is drowned in the voice of yes and no, are not the ways of democracy. Democracy is not counting of votes. Democracy is government by discussion and deliberation, and unless we have the feeling that all the varied points are made, are clearly and openly made, and unless improvements are made, undoubtedly a sense of frustration grows. The sense of frustration leads to decrease in decorum, with which we do not agree, but which is inevitable if the authority of Parliament is to be slowly taken away.

The most important task about this ministry, which is faced both by the minister and the House during the last year of the life of this Parliament, is to consider seriously the growing diminution of the power of this House and the increasing encroachment by the executive. Unless we are able to turn the whole tide in the reverse direction and bring fuller authority to this House, the authority to correct, discuss, warn guide and amend in a really effective way the actions of the executive, the authority of the House will not be what the Constitution meant it to be but will be only a shadow of that.

श्रीमती तारकेश्वरी सिन्हा : उपाध्यक्ष महोदय, आपने मुझ पर बड़ी मेहरबानी की जो मुझे आपने श्री दाजी के बाद बोलने का

मौका दिया । जो बातें उन्होंने उठाई हैं, उनके बारे में मुझे अब कुछ कहने का मौका मिल जाएगा और इसके लिए मैं आपका शुक्रिया अदा करती हूं । श्री दाजी ने सही बातें भी कही हैं । लेकिन मैं कहना चाहती हूं कि आज तक लोक सभा या संसद् में जो कुछ होता आया है, उसके बारे में हमें किसी तरह से मायूस होना नहीं चाहिये । मायूस होने का तो कोई सवाल ही नहीं है ।

मैने कुछ पालियामेंट्स के बारे में और मुल्कों में जो होता है, पढ़ा है और जानकारी लेने की भी कोशिश की है । कुछ बातचीत भी इस विषय पर मेरी हुई हैं । मैं इस बात को यहां रखना चाहती हूं कि इस पार्लिमेंट में जितनी छूट है अहम बातों के बारे में चर्चा करने की, उतनी हाउस आफ कामन्ज में भी नहीं है । आपको इस बात का पता ही होगा कि हाउस आफ कामन्ज ने एक कमेटी बनाई थी इसलिए कि वहां कोरम की घंटियां बजती थीं । हाउस आफ कामन्ज में जो चर्चा के विषय थे, जो कुछ वहां हो रहा था वह इतना कम हो गया था कि वहां इस बात की आशंका हुई कि पार्लिमेंट में इतनी कम हाजिरी क्यों होती थी, पार्लिमेंट में इतने कम लोगों की दिलचस्पी थी और प्रेस में खास तौर पर पार्लिमेंट की बाबत कुछ छपता ही नहीं था या बहुत कम छपता था और इससे वहां के लोगों को परेशानी हुई कि पार्लिमेंट की जो संस्था है, उसके ऊपर इसका असर तो नहीं पड़ेगा और पार्लिमेंट की संस्था के ऊपर वहां के लोगों का विश्वास हटेगा तो नहीं । जो कमेटी इन सब की जांच करने के लिए बनी थी उस कमेटी ने यह फैसला दिया कि चूंकि पार्लिमेंट में सिर्फ बिल बनते हैं, एक्ट्स पास होते हैं, कानून बनते हैं, इसीलिए लोगों की, आम जनता की दिलचस्पी पार्लिमेंट की तरफ कम होती जा रही है, संसद् की तरफ कम होती जा रही है, इसलिए कुछ ऐसी कारंवाई होनी चाहिये जिससे कि यह जो प्रजातांत्रिक संस्था है, इसके प्रति लोगों की दिलचस्पी कायम रहे ।

मैं करीब पिछले साढ़े चौदह साल से यहां हूं और जो मेरा अनुभव इस दौरान में रहा है, वह मैं आपको बतलाना चाहती हूं । मैंने देखा है कि इस पार्लिमेंट को काफी छूट इस बात की रहती है कि देश के सामने जो अहम सवाल हैं, उनके ऊपर यहां चर्चा हो । बहुत से अहम सवालों पर यहां चर्चा होती है, होती आई है पहले से और मैं उम्मीद करती हूं कि आगे भी होती रहेगी । मैं संसद कार्य मंत्री को बधाई देना चाहती हूं इस बात के लिए । यों तो वह बहुत खुश मिज़ाज आदमी हैं, बड़ी तबीयत वाले हैं, बड़ी कविता और शेरोशायरी करते हैं । लोगों का मन भी बहलाते हैं । पार्टी के लोग उन से खुश भी हैं । व्यक्तिगत तरीके से भी वह लोगों को खुश रखते हैं । पर इसके अलावा मैं जनता की तरफ से भी उनको बधाई देना चाहती हूं । उन्होंने संसद की संस्था को बहुत ऊंचा उठाने की कोशिश की है । अपनी रेशमी ज़बान से, अपनी रेशमी लिखा पढ़ी से, उन्होंने संसद् को काफी अहमियत दी है । मैं दाजी साहब की बात से बहुत वास्ता नहीं रखती हूं जब वह कहते हैं कि संसद को मौका नहीं मिलता है उन बातों पर चर्चा करने का जोकि देश के लिए अहम हैं ।

हमारे दाजी साहब ने मोनोपोलीज़ कमिशन की रिपोर्ट की चर्चा की है । यह तो करीब करीब तय हो चुका है कि उस पर यहां चर्चा होगी, उस पर यहां बहस होगी । मुझे एक शेर याद आता है । मंत्री महोदय के साथ रहने का कुछ असर तो हम पर भी पड़ा ही है । चौदह वर्ष से हमारा साथ है । इससे पहले मुझे शेरोशायरी से कोई इतना शौक नहीं था । परन्तु इस पार्लिमेंट में आने के बाद उनका असर तो कुछ पड़ना स्वाभाविक ही था । उन से हमने कुछ सीखा ही है । दाजी साहब की स्पीच को सुनने के बाद मुझे गालिब का एक शेर याद आ गया है । इसी तरह के एक मौके पर गालिब ने यह शेर कहा

[श्रीमती तारकेश्वरी सिन्हा]

था जब कि उसकी बात को समझने वाले बहुत कम लोग थे ।

या रब न वोह समझे हैं न समझेंगे मेरी बात
दे और दिल उनको जो न दे मुझ को जुबां और और।

श्री बाजी : शायद आप पर भी यही शेर फिट आता है ।

श्रीमती तारकेश्वरी सिन्हा : इन्होंने उन्हें समझा नहीं है ।

एक माननीय सदस्य ने कहा है कि पांच लाख का खर्चा है । आप देखें कि हिन्दुस्तान की सरकार के और जो मंत्रालय हैं उनमें पांच लाख का खर्चा तो कलमों, पेंसिलों कागजों, रबड़ों आदि में ही हो जाता है, स्टेशनरी पर ही हो जाता है..........

श्री हुकम चन्द कछवाय (देवास) : इत्र सैंट आदि का खर्चा कितना है ?

श्रीमती तारकेश्वरी सिन्हा : आप इसका हिसाब रखते होंगे चूंकि इत्र बेचने वालों में शायद आपने अपना नाम लिखाया होगा । मैं तो इसका हिसाब नहीं रखती हूं ।

मैं समझती हूं कि यह खर्चा थोड़ा है । अब मैं देखती हूं कि और मंत्रालयों का खर्चा इतना बढ़ गया है और उसकी तुलना में संसदीय मंत्रालय से करती हूं तो मैं समझती हूं कि बहुत कम खर्च इसका बढ़ा है । मैं इसके लिए मिनिस्टर साहब की दाद देती हूं । उन्होंने बहुत ही कम खर्चा किया है ।

यहां कुछ सुधार तो हुआ है, इस में कोई शक नहीं है । हमेशा यह होता है कि हमारा जो संविधान लिखा हुआ है और संसद् भी उसके नीचे चलती है कानून के द्वारा चलती है परन्तु उसके साथ साथ कुछ ऐसे काम भी किये जाते हैं, कुछ ऐसे कानून भी होते हुए जो लिखे हुए तो होते नहीं हैं परन्तु प्राक्टिस के व्यवहार से वे बन जाते हैं और उन की वजह से देश सुचारू रूप से चलता है और संसद् भी सुचारू रूप से चलती है । यों मैं देखती हूं कि यहां पर बहुत सी समितियां बनाई गई हैं पार्लिमेंट को अच्छी तरह से चलाने के लिए और देखने के लिए कि संसद अच्छी तरह से चले । परन्तु मैं आपके द्वारा एक बात सदन के सामने रखना चाहती हूं । जसे और देशों में जो सदस्य होते हैं संसद के उनको मौका मिलता है किसी बात को गौर से, विशेष रूप से अध्ययन करने का, कुछ बन्दोबस्त करने का और उनको इस बात की सुविधा दी जाती है, उसी प्रकार ही सुविधा हमारे यहां उपलब्ध नहीं है । यहां पर हमारी लोक सभा में पांच सौ सदस्य हैं । जो यहां पर विचार होता है, उसके बाद वह यहीं खत्म हो जाता है । कोई परम्परा ऐसी कायम नहीं हुई है कि चर्चा समितियों में या छोटे छोटे दल बना कर की जाए । वहां पर किसी समस्या के बारे में गहराई से उतरने की कोशिश की जाए और उसका समाधान खोजने की चेष्टा की जाए । यहां पर स्टैंडिंग कमेटीज हैं परतु उनको जो अहमियत मिलनी चाहिये, नहीं मिली है । 1950 में संविधान के अनुसार जब हमारी पार्लिमेंट बनी उससे पहले मैं सुनती हूं कि जब प्राविजनल पार्लिमेंट थी या सेंट्रल असेम्बली थी उस में स्टैंडिंग कमेटीज को बहुत बड़ा रुतबा मिलता था, उनका रुतबा बहुत बड़ा था । मैं निवेदन करना चाहती हूं कि पार्लिमेंट की जो कमेटीज हैं उन को और मौका मिलना चाहिये काम करने का और सैशन के दौरान में भी अगर लोगों की दिलचस्पी हो कुछ काम करने की, कुछ देखभाल करने की तो ऐसी समितियां उसको देखें, उसके बारे में चर्चा करें । हमारे यहां आज सिर्फ दो तीन समितियां हैं, जैसे एस्टीमेट्स कमेटी है, पब्लिक एकाउंट्स कमेटी है और इन समितियों में जाने की होड़ सी लगी रहती है और हर कोई चाहता है कि हमें इसकी सदस्यता मिले, हम वहां काम करें । इसके अलावा और कहीं किसी को काम करने की गुंजाइश नहीं रहती है । मैं अनुरोध करता

चाहती हूं कि जो और भी समितियां है जैसे स्टेंडिंग कमेटीज हैं और जिन से काम लिया जा सकता है उनको भी एस्टीमेट्स कमेटी और पब्लिक एकाउंट्स कमेटी की तरह का ही महत्व मिलना चाहिये, उन कमेटीज की तरह से ही अहमियत मिलनी चाहिये ताकि हाउस में बोलने के अलावा लोगों की दिलचस्पी काम की तरफ रहे और वहां लोग कामों पर तवज्जह दे सकें और संसद सदस्यों की काम करने की तरफ दिलचस्पी बढ़े ।

यह देखा गया है कि दो चार दिन के लिए भी अगर संसद का अधिवेशन बढ़ाने का सवाल आता है, दो चार दिन के लिए भी इसका अधिवेशन बढ़ाने की जरूरत महसूस होती है तो सरकार इसके लिए तैयार नहीं होती है । काम का बहुत बोझा होता है फिर भी हम अधिवेशन को बढ़ाने को तैयार नहीं होते हैं । सारी जितनी कंजूसी है वह पार्लिमेंट के लिए होती है । सरकारी दफ्तरों में रात के नौ नौ और दस दस बजे तक काम होना हो तो होता रहता है, लोगों को श्रोवर टाइम मिलता रहता है, अफसरों और स्टाफ के भत्ते बढ़ते रहते हैं परन्तु न जाने संसद् का अधिवेशन बढ़ाने में इतनी कंजूसी क्यों बरती जाती है । एक दिन के लिए भी अधिवेशन बढ़ाने की आवश्यकता होती है तो एक दम रोक लगा दी जाती है और कह दिया जाता है कि नहीं बढ़ेगा । अगर कुछ ऐसे प्रश्न हैं जिन पर चर्चा करने के लिए संसद् का अधिवेशन बढ़ाना चाहिये तो सारी हिन्दुस्तान की सरकार की कंजूसी इस में नहीं होनी चाहिये। इसमें कंजूसी बिल्कुल ही नहीं होनी चाहिये । उन बातों पर चर्चा होनी चाहिये । आखिर हम यहां बैठकर बेकार समय नहीं काटना चाहते समय का पूरा इस्तेमाल करना चाहते हैं । इसलिये यहां पर हमें इस बात का मौका मिलना चाहिये । मैं मंत्री महोदय से अनुरोध करती हूं कि इस बात का मौका वह हमें दें और अगर संसद् को कुछ ज्यादा बैठने की आवश्यकता पड़े तो वह बैठे ।

दूसरी बात मैं यह कहना चाहती हूं कि यह पहला मौका है जब कि इस सदन के नेता एक ऐसे मंत्री हैं जो प्रधान मंत्री नहीं हैं । अब सवाल उठता है कि जो संसद् के मंत्री हैं उन के कर्त्तव्य या उन की जो शक्ति है या उन की जो अहमियत है वह गाइब होती है धारा 77[3] से । उस नियम में लीडर आफ दि हाउस की कोई चर्चा नहीं है कि संसद् कार्य मंत्री लीडर आफ दि हाउस हों । अगर आप रूल को देखें, जिस के मुताबिक हम चलते हैं, तो लीडर आफि दि हाउस के दो तीन कर्त्तव्य हैं जिन के आधार पर उसे काम करना होता है । मंत्री यहां जो स्टेटमेंट देते हैं बिजिनेस के बारे में या जो बिजिनेस का अरेन्जमेंट करते हैं वह इस के अन्तर्गत नहीं आता है । लेकिन उस के लिये उन को यहां पर हमेशा आलोचना का शिकार होना पड़ता है । हम नहीं चाहते हैं कि जो संसद् के नेता हैं उन की किसी प्रकार से कोई व्यक्तिगत आलोचना हो या उन की जिम्मेदारी की आलोचना हो । जिस जिम्मेदारी को उन्होंने ले रखा है नेता की हैसियत से, जिस नेतृत्व का वह प्रतिनिधित्व करते हैं, हम नहीं चाहते हैं कि उस के खिलाफ कोई आवाज उठे । परन्तु होता क्या है कि उनको आलोचना सुननी पड़ती है । मैंने कई बार चाहा, मेरे मन में यह विचार आया कि मैं नेता की हैसियत से उन से बातें करूं लेकिन फिर मैंने सोचा कि मैं यहां पर ही उसे कह दूं जिस में वह इसके ऊपर तवज्जह दें और कुछ करें। मैं उन से यह कहना चाहती हूं कि अगर वह यहां पर कोई स्टेटमेंट रखते हैं या वक्तव्य देते हैं तो उन को एक मंत्री की हैसियत से देना चाहिये, संसद् के नेता की हैसियत से नहीं, जिस में अगर कोई आलोचना होगी तो संसद् के मंत्री के वक्तव्य पर आलोचना होगी, नेता के ऊपर आलोचना नहीं होगी । इस में कुछ विभाजन होना चाहिये । सदन के नेता के रूप में उन्हें सब कुछ करने की जरूरत नहीं है । पहले प्रधान मंत्री प्रधान मंत्री भी थे, वह एक्स्टर्नल अफेअर्स मिनिस्टर भी थे, और साथ ही

[श्रीमती तारकेश्वरी सिन्हा]

सदन के नेता भी थे। किन्तु प्रधान मंत्री की जो आलोचना पहले होती थी वह प्रधान मंत्री की हैसियत से होती थी, सदन के नेता की हैसियत से नहीं। अब हमारे जो मंत्री हैं उन की आलोचना सदन के नेता की हैसियत से होती है। जैसा अभी भी श्री पांडेय जी ने दोहराया कि यहां पर जो भी ऐरेंजमेंट्स किये गये हैं उन का काफी अच्छे तरीके से प्रतिपादन हुआ ह और हाउस को यह जान कर खुशी होगी कि उन्होंने काफी इस बात की कोशिश की है कि सदन में जो बातें हों उन पर तवज्जह दी जाये, उन पर कार्य किया जाये। मैं इस बात के लिये उन को बधाई देती हूं और साथ साथ उम्मीद करती हूं कि सदन के नेता की हैसियत से जो उनका व्यवहार है वह दिन पर दिन अच्छा ही रहेगा आगे के लिये। यह नया तरीका हमने अपनाया है कि सदन के नेता आज प्रधान मंत्री नहीं हैं। भगवान उन्हें तरक्की दे और हो सकता है कि वह इस पद पर आयें। मैं उस दिन की आकांक्षा करती हूं कि वह हमारे प्रधान मंत्री हो कर हमारे बीच में बैठें, परन्तु जब तक वह नेता के रूप में हैं और संसद कार्य मंत्री के रूप में हैं दोनों पर विचार अलग अलग होना चाहिये, यह परम्परा यहां कायम होनी चाहिये।

अन्त में मैं यही कह कर बैठ जाऊंगी कि उन का जो बरताव है, उस से हमें किसी तरह की शिकायत नहीं है, आज श्री कपूर सिंह ने काफी अक्लमन्दी की बात कही। मैं उन्हें दाद देती हूं, मैं भी उन की बात से सहमत हूं। उन्होंने कहा कि वाकई सत्य नारायण बाबू वह फूल हैं जो हमेशा खुशबू फैलाते हैं, उन को इत्र लगा कर खुशबू फैलाने की जरूरत नहीं। पता नहीं क्यों श्री कछवाय के सामने उन की व्यक्तिगत खुशबू नहीं आई, सिर्फ इत्र की खुशबू ही उन के सामने आती है। मंत्री जी के व्यक्तित्व में कोई ऐसी बात जरूर है जो सब को मोह लेती है। लेकिन सब कुछ होते हुए भी इस हाउस में सब लोगों को इस की तकलीफ है कि चीफ व्हिप के पद से हट जाने के बाद विरोधी दल से जो उन की गुफ्तगू होती थी या समझौता होता था वह अब नहीं दिखाई पड़ता है। अगर मंत्री रह कर भी वह विरोधी दल के लोगों पर मरहम लगाने का कार्य करें तो बहुत सी समस्यायें सुलझ जायेंगी। अभी तीन चार दिन पहले जो वाकया संसद् में हुआ वह कभी नहीं होता अगर उन लोगों से बात चीत जारी रहती, चाहे मिनिस्टर साहब के कमरे में बैठ कर, चाहे उपाध्यक्ष महोदय, आप के कमरे में बैठ कर या कहीं और बैठ कर किसी तरह का निष्कर्ष निकाल लिया जाता तो जो कांड हुआ संसद् में, जो कि प्रजातांत्रिक पद्धति पर एक कुठाराघात है, वह न होता।

मैं बैठने से पहले एक बात जरूर कहना चाहती हूं कि मंत्री जी वह शख्स हैं जिन के बारे में हम कह सकते हैं कि :

"माना कि इस जहां को न गुलजार कर सकें
कुछ खार कम तो कर गये गुजरे जहां से हम।"

Shri A. V. Raghavan (Badagara): Mr. Deputy-Speaker, Sir, I shall be very brief. I just want to bring to your notice and, through you, to the notice of this House, the unparliamentary methods adopted by the Minister of Parliamentary Affairs in dealing with the CPI(L) Group in this House. The Department of Parliamentary Affairs have refused to call the Members belonging to our group while arranging meetings with the Prime Minister etc. We have got 14 Members in our group. We are not even invited by the informal Consultative Committee. They do not send any notice to us. Our Group is not recognised and given a place in their list or names of groups to whom notice is to be sent. I want to bring to your notice, Sir, that if this practice is continued we will have to resort to undemocratic methods to ventilate our grievances. No doubt, the leader of our Group, Shri A. K.

Gopalan, and also Shri Nambiar and others are in jail; but still there are 4 Members left. We are not invited at any time. Even when important matters are being discussed we are not invited. Even minor parties are invited to attend the meetings arranged with the Prime Minister, but we are not called. This sort of discrimination has been continuing not only in the matter of selecting Members to work on Select Committees, not only in the matter of selecting Members to work on various other government bodies, but also in the matter of inviting parties to the Whips' Conference. Recently, in Bangalore, the Whips' Conference was held. The Department of Parliamentary Affairs did not invite us. When we came to know about it, we wrote a letter to the Minister of Parliamentary Affairs, but he had not the decency to reply to us. Sir, ours is the third largest Opposition Group in this House. If this sort of discrimination is continued, I want to tell the Minister that we will have to resort to unparliamentary practices just as he is following unparliamentary practices towards us.

Another important aspect which I want to bring to the notice of the Minister of Parliamentary Affairs is this. As a result of the proclamation issued by the President, the affairs in Kerala have been taken over by Parliament. There is no Legislative Assembly in that State. The Advisers and Governor are resorting to various methods by which they want to curtail the rights of the people of Kerala. As the people of Kerala have got a lot of grievances, we have a lot of demands to bring to the notice of this House. I, therefore, request that at least seven days should be given for discussing the Kerala Budget in this House.

Sir, the Whips' Conference took a decision. On page 57, para 20(v) they say:

"The Conference while appreciating the action taken by the Department of Parliamentary Affairs at the Centre in respect of affording opportunities to Members of Parliament to broadcast from A.I.R. felt that more opportunities should be provided to representatives of the recognised opposition groups and parties in Parliament and State Legislatures."

Our Group is the only party which has been branded by the Home Minister as traitors. We have not been given an opportunity to refute the charges. If any party requires an opportunity to speak over the A.I.R. it is our party. Therefore, I request that the Minister of Parliamentary Affairs should invite Members of our Group to speak over the A.I.R. and to refute the charges that have been levelled against them by the Home Minister. Ours is not an insignificant party. Ours is the single largest party in Kerala. We have the right to be heard and we will make our voice heard not only by the Minister but even by the Government of India. With these words I conclude.

14 hrs.

Shri Hari Vishnu Kamath: Mr. Deputy-Speaker, after a more or less consistently euphonic shower of adulation and encomiums, I hope the House will pardon me if I strike a different note. The Minister of Parliamentary Affairs, Shri Satya Narayan Simha..

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jagannatha Rao): Sinha.

Shri Hari Vishnu Kamath: Simha is the correct word; Sinha is neither here nor there.

He has a double-barelled designation, the Minister of Parliamentary Affairs and Communications. But it is a curious anomaly that he presides over no Ministry but two departments; both are departments—the Department

[Shri Hari Vishnu Kamath]

of Communications and the Department of Parliamentary Affairs.

I find that the Department of Parliamentary Affairs has the unique distinction of having no cut motions in its honour.

An hon. Member: hear, hear.

Shri Hari Vishnu Kamath: It is not a matter for "hear, hear". May I say that it is so not because we have nothing to say against it but because it is the smallest votable Demand before the House, Rs. 4 lakhs and odd for the whole department. The only other Department whose Demands in this little booklet is smaller than that is that of the Secretariat of the Vice-President. That is the smallest Demand. This is a small Demand. That is why we thought that it would be a thousand pities if even a small Demand of Rs. 4 lakhs was subjected to a cut motion of Rs. 100, Re. 1 or something like that. So, we left it at that. But we have a whole lot to say about and against the Department of Parliamentary Affairs.

The last discussion on this Department was, I believe, in 1963, soon after this Third Lok Sabha came into being. We are now having the second discussion in the last year of the Third Lok Sabha. During this interregnum, this period of three years and more, much water has flowed down the Yamuna and the Minister of Parliamentary Affairs has become the Leader of the House and he has had an addendum to him, that is, the Minister of State for Parliamentary Affairs. Whether the work has increased or not, it is for the House to judge.

Here is the little Report. This year I think we have a different colour for all these reports, a slightly more pleasing colour; not only for this Report but for all the Ministers reports. Page 1 lists the functions of the Department of Parliamentary Affairs. Curiously, there are certain things listed among those 16 items which rather baffle my poor understanding. "President's Address to Parliament", that is one of the functions of the Department of Parliamentary Affairs. I do not know whether somebody in his Department ghost-writes the President's Address to Parliament or whether he collects material from all Ministries and puts them together in a connected way. We do not know. Let him throw some light on that, because it is shown as being one of the functions of the Department of Parliamentary Affairs.

Another curious item is "Government's stand on Private Members' Bills and Resolutions". I remember an incident here when during the discussion of a Private Members' Resolutions Shri Hathi and Shri Shukla spoke in discordant voices, two different voices; Shri Shukla rejected it and Shri Hathi accepted it ultimately. I do not know whether it was the fruit or the result of the advice given by Shri Satya Narain Sinha on this particular Resolution, or whether he had given any advice whatsoever or whether he had given them free choice, to both the Ministers, to speak as they liked. I do not know what happed on that occasion. Let him throw light on that.

Another item is "Salaries and Allowances of Members of Parliament Act". I know the original Act was piloted by him. But the amendment of the Act, I remember, was left to a private Member, Shri Raghunath Singh. I do not know why he fought shy of piloting that amendment to the Act. It needs some explanation, he owes some explanation, to the House as to why he refused to pilot that amendment to the Act.

While on that subject I might state straightway that it is rather curious

that while officers in Government offices who hold a first-class pass are allowed to travel air-conditioned on payment of one-third of the difference in fare between first-class and air-conditioned accommodation the Members of Parliament who are supposed to be the representatives of the people and members of the highest institution in the country are not allowed this facility. I am not asking for air-conditioned travel for more comfort. But, certainly, when Government officers enjoy it, when pass-holders enjoy it, I am sure the Members of Parliament also should have the same facility especially when they belong to the highest institution in the country, not free air-conditioned travel but on payment of one-third of the difference between first-class and air-conditioned. I am not pleading for free air-conditioned travel for Members of Parliament but what applies to other pass-holders should apply with justice to Members of Parliament also.

Then I would refer to another matter. One of the functions of the Department of Parliamentary Affairs listed here is "Matters connected with powers, privileges and immunities of Members of Parliament". I do not know what he means by this. I do not know whether he arrogates to himself the powers of the Speaker. The powers, privileges and immunities of Members of Parliament are looked into by the Speaker and he decides them, not the Department of Parliamentary Affairs. So, I do not know what he means by this. Let him throw some light on this matter.

The other thing is, the Minister seems to have inadvertently perhaps— I am not saying deliberately, I am saying inadvertently—appropriated to himself—I do not wish to say misappropriated—the credit for work that belongs to others or has been done by others. For example, take pages 3, 5, 6, 7 and 9 of the Report. If all these had been eliminated, the Report would have been a little slimmer: but, perhaps, to make it bulkier all these have been included. It may be for that purpose. Now, pages 3 to 5 show the legislative output. I suppose legislative output is not exactly the work of the Department of Parliamentary Affairs. The Ministries bring their own Bills. He only chases them and gets them properly presented to the House in time.

Then the most striking thing is about non-legislative work, Private Members' Bills and Resolutions. Even that is listed in this Report. I do not know whether the Minister should take credit for Private Members' Bills and Resolutions also in this House. He is sometimes even absent from the House when they are discussed. If he had at least been present we could have given some credit to him for that.

Then there is a reference to allocation of time for various items of business of the House and planning and co-ordination of legislative and other official business in both Houses. But there is not a single word of reference to the Business Advisory Committee. It is not that in this Report he cannot refer to this function, but, certainly, this work is done by the Business Advisory Committee. The Minister does not allocate time; it is done by the Business Advisory Committee, not by the Department of Parliamentary Affairs. In connection with that may I say one word?

Shri Bhagwat Jha Azad (Bhagalpur): He is the kingpin.

Shri Hari Vishnu Kamath: Let him be the pin but not the king. The Minister of Parliamentary Affairs also deals with, according to the Whips' Conference, the question and summoning of sessions of Parliament. I think rule 15 of the Rules of Procedure invests the Speaker with that right, to enlarge or extend the sittings of Parliament. I will not go into that rule in detail. In that connection, I would also agree with what the other friends of this side have said, namely,

[Shri Hari Vishnu Kamath]

that the duration of the sessions of Parliament is too short.

I have been pleading for this thing since 1956, since the First Lok Sabha, and Shri Mavalankar, the then Speaker, agreed with me that if Parliament has got to transact national and legislative business in a serious manner, the minimum amount of time that should be allocated for parliamentary business, for parliamentary sessions, should be not less than seven months in a year.

Take for instance, this particular session Of course, tragedy overtook at Tashkent and Lal Bahadur Shastri passed away. But that is not the only reason wny this session was summoned late after we had been promised that it would be called early in February. The Jaipur session of the Congress Party came in-between. Party was given precedence and parliamentary summons were adjusted to suit the Jaipur session. Parliament should have been summoned earlier; it must have been in early February.

Now, on Thursday we shall have a discussion on Bastar and, naturally, it will mean that the guillotine will be applied to so many ministries—three four or five ministries, perhaps —at the end of April Everything is hustled and the guillotine falls. Is that the way Parliament should function? I would submit, if at all it is to be a serious, real, genuine Parliament, it must be an instrument of the national will and a mirror of national opinion. Is it so today

I am entirely in agreement when my hon. friend said that parliamentary institutions should be saved, that parliamentary democracy should be saved, guarded, protected, because if unfortunately, God forbid, it fails here the only alternative that faces us will be either a vicious, wide dictatorship or anarchy and chaos in this country. Therefore it is up to us, all of us, to see to it that parliamentary democracy functions effectively in the country. The Government has got a very serious responsibility in this matter. If they do not give adequate time for discussion of the nation's business, then instead of counting heads here, people outside will start breaking heads. If Parliament does not function in a proper manner, instead of counting heads here people will start breaking heads outside. That is what will happen. That is why I will again plead with the hon. Minister to see to it—please do not ring the bell; I am aware of the time; that is rather disconcerting—to ensure that Parliament sits at least for seven months, if possible even 7½ or 8 months, in the year. That is the first thing that should be done in India in order that democracy may succeed.

Another item in this booklet—even to refer to various items I have no time; otherwise, I would have referred to all the items that are not in his province, which are in somebody else's province—is sad issue, namely, obituary references. Obituary references are also listed on page 23 of the report of the Department of Parliamentary Affairs as among the functions, as having been done by his Department. I do not know whether he is responsible for obituary references in this House or it is somebody else—the Speaker or the Secretariat of the Lok Sabha.

Then there is a curious item on page 23. Among the parties represented in the House there is one party called the Nominated Party. The party is called "Nominated". Is there any party like that? I do not know I do not know who prepares this report. Under the heading 'Party', 'Lok Sabha' and 'Rajya Sabha', there are names of about 21 parties according to the report of the Department. The other parties are fairly accurately mentioned but among the 21 parties they are parties like Independent, Nominated. Please do not ring the bell—I am sorry.

Mr. Deputy-Speaker: He has already taken 15 minutes.

Shri Hari Vishnu Kamath: I will finish in two or three minutes. Finally, the last one is the most amusing party. What is that? Can you guess?

An. hon. Member: No.

Shri Hari Vishnu Kamath: Vacancies...... (*Interruption*). Whoever prepared the report betrayed vacancy of mind, vacancy of thought. Here listed as the last party is vacancies. Please take up the report, page 23.

Shri K. C. Sharma (Sardhana): It is not worth taking up.

Shri Hari Vishnu Kamath: Is there such a party in this House? You must tell us because you are in the Chair.

Mr. Deputy-Speaker The heading is "Composition of Parliament".

Shri Jaganatha Rao: These are vacant seats.

Shri Hari Vishnu Kamath: What is this? You shake your hand like this. Is it worthy of a Government department? It should have been a different column, not in the column of 'Party'. Nominated Party, Vacancies Party...... (*Interruption*). You are also certifying that. It is very unseemly. How can you defend such gross carelessness, remissness.... (*Interruption*). Take it seriously.

Now just one or two more things, and I have done. There was the question of quorum raised by my hon. friend, Shri R. S. Pandey. Some of us pleaded in the Constituent Assembly that the provision of quorum should not be included in the Constitution, but pseudo wise counsels prevailed among the Congress leaders and they saw to it that the article of quorum became a part of the Constitution. That is the original sin they committed; that was the blunder. Now it is up to them to rectify it and to see to it that the article is amended or deleted or whatever else may happen. You cannot, as Shri R. S. Pandey did, compare Lok Sabha with the House of Commons. There is no written British Constitution. Here we have got a written Constitution. There is a provision in the Constitution, and it is too late for them in the day to say that because it is there in the House of Commons we can also indulge in it. The only thing for him to do is to bring forward a Bill, as was done in 1956 when I raised this question and Shri Mavalankar, the then Speaker, directed the Government to bring forward a Bill. They brought forward a Bill in 1956 but because Parliament was dissolved the Bill lapsed and in the last Lok Sabha nobody raised that question. I raised it again and asked him to bring forward a Bill but he fought shy of bringing forward a Bill.

One word more, and I have done. The question of assurances has been raised, and friends on the other side have said that 95 per cent or 98 per cent of the assurances have been implemented. This is very misleading. You know the story of a poor traveller who, when he saw a little rivulet in front of him, asked a passerby, "What is the depth of the water here?" He was told, "The average is 4 feet or 5 feet". This man was 6 feet tall; so, he ventured into the water and in the middle of the stream he got drowned because it was 7 feet deep there while on the bank it was only 2 feet deep. So, percentage can be as misleading as averages, very often. The Minister should tell us how many assurances since 1962 and perhaps even before—even among those given in the last Parliament, one or two are pending today—are pending and what he has done to chase them, pursue them and even blacklist those ministries.

One word more and I have done.

Shri C. K. Bhattacharyya: So early!

Shri Hari Vishnu Kamath: There has been a suggestion that the Department should be elevated......

An hon. Member: Upgraded.

Shri Hari Vishnu Kamath: ....Upgraded, elevated or promoted. I am not in a position to support this at present, because there is not enough work, from the Report itself, for a full-fledged ministry. Even Communications is not a ministry; it is a department only. When that is not a ministry, I do not think there is any justification for upgrading this Department. But the suggestion has been made for a full-fledged Secretary or a better Secretariat for him. In view of the many solecisms, blunders and mistakes committed in the Report—perhaps because the Secretariat is not adequate to cope with the little work that they have got—perhaps that suggestion may be considered. But there is no case made out for a Ministry.

Mr. Deputy-Speaker: You must close now.

Shri Hari Vishnu Kamath: One last word about the Whips' Conference that was held in Bangalore, your own home State. There are some statements made here. A resolution was also accepted—that is what the Report says. I do not know why he says, at one place, that one of the reasons for the disorder in the Legislatures is the fact that Ministers and Heads of Departments do not reply promptly to the letters from Members of Parliament. That is a sad fact. I think, after the death of Prime Minister Shri Jawaharlal Nehru, this bad habit is becoming aggravated and it is becoming worse amongst the Ministers of the Government of India. Sometimes even an acknowledgement of a letter is sent three or four days after the letter reaches the Minister concerned. I would, therefore, urge the Minister to effect some improvement in this direction. He has suggested some remedies for curing the disorder in the Legislatures. But the responsibility lies as much on his Party, his shoulders—the blame lies at his door also—as on this side of the House.

Mr. Deputy-Speaker: Shri C. K. Bhattacharyya.

Shri C. K. Bhattacharyya: Mr. Deputy-Speaker, Sir, this is one of the best Reports....

Shri Hari Vishnu Kamath: I will plead with him to consider all these matters and see to it that when he comes before the House again, next time, there will be improvement in all matters concerning this Department.

An hon. Member: Why should two Members speak simultaneously?

Shri C. K. Bhattacharyya: When the Chair calls upon a Member to speak, the Member has a right to speak. That should be apparent to any Member of Parliament and no comments should be made on that.

Sir, this is one of the best Reports that I have seen. It is one of the best publications. I say this just after Mr. Kamath's dissatisfaction..(*Interruption*). You call him by whatever name. To call him Kamath is always sweet. I do not know why it jars upon his ears.

Giving the information as it does and the arrangement of the information that it has given in this short Report, I congratulate the Department which has brought out this Report and the way it has been brought out. It is not only a Report on the working of this Department itself but, in fact, anybody, having this Report in his hand, will be able to follow how the whole House works. That is the particular merit of this short Report that has been brought out. That should be particularly mentioned in any discussion over this Report and the Department.

The Minister of Parliamentary Affairs is, as my friend Mr. Bhagwat Jha Azad was stating, the kingpin. He is in the position of a manager of a joint family who is to look to the interests of all the different parts of the whole family and manage it as a family to the common good, to the common interest, and the common service of all concerned. As the Minister for Parliamentary Affairs, he not only looks upon what we need but he also looks upon what the Parties just now represented by Mr. Kamath needs. We must give this much due to our Minister of Parliamentary Affairs. I know Mr. Kamath will not deny it that he has given his consideration to that side as much as to our side. I believe he has given more to that side than to our side. I wondered why Mr. Kamath was saying, that he was not always satisfied. He must express his dissatisfaction.

Shri Bhagwat Jha Azad: He is over-generous to the Opposition, for which we have no grudge.

Shri C. K. Bhattacharyya: Unless he has made it into a mental habit that he must always express dissatisfaction, while there is no need for doing it, there is no other explanation for the speech that he has just now delivered.

The question of quorum was raised. I also feel keenly upon it. Just now, when my friend, Mr. Pandey was speaking, there were interruptions from that side that out of 500 Members you cannot produce a quorum of 50 Members. I say, yes, but that number of 500 Members includes this side as well as that side. So, the obligation for maintaining a quorum is not only on this side of the House but also on that side of the House.

Shri Shinkre: I want proportional obligation.

Shri C. K. Bhattacharyya: We come to the House on the same election. We become Members of the House accepting and acknowledging and putting our seal to the same oath that we shall help in the conduct of the business of the House. After having done that, no Member has any face to say that the obligation to maintain the working of the House is more on one side than on the other unless you change the oath.

There is another complaint that the Minister does not provide sufficient time. At least on some occasions I feel that undue demand is made upon the Minister. I remember, on a particular subject, there was no time to discuss it but a demand was made from that side that he should provide time for a discussion and he not having been able to do it within the session—almost his head was demanded on a charger. When the next session came, I came prepared for a fireworks. I do not know what happened behind the screens, but when the session began, there was all quiet on that front, on that side, and that question was not raised by anyone of the fiery speakers. They all kept quiet. They must be knowing the subject, the matter, to which I refer.

श्री ओंकार लाल बेरवा (कोटा) : श्रीमान् उपाध्यक्ष महोदय, इस रिपोर्ट को देखने से मालूम पड़ा कि कितना कितना प्रोत्साहन कांग्रेस संसद् सदस्यों को दिया गया है। इसमें मैंने विरोधी सदस्यों के बारे में भी कुछ मसाला देखा है। इस देश से अफ़्रीका, एशिया आदि विदेशों में जितने सदस्य गये हैं उनकी संख्या चालीस है। इन बाहर भेजे जाने वाले सदस्यों में से केवल तीन सदस्य विरोधी दलों में से लिए गये हैं। बाकी 37 सदस्य कांग्रेस के गये हैं। तो यहां यह भेदभाव क्यों ? मैं तो यह कहना चाहता हूं कि इस मामले में तो जितना प्रोत्साहन देना हो विरोधी दलों के सदस्यों को देना चाहिए, क्योंकि वे ठीक बात बता सकेंगे। ये जो जी हुजूरे, हाथ उठाने वाले हैं, ये क्या कहगे। ये तो जो यहां पढ़ लेंगे वह वहां कह देंगे और जो वहां पढ़ लेंगे वह यहां कह देंगे। लेकिन विरोधी सदस्य तो यह देखेंगे कि हमारा

[श्री ओंकार लाल बेरवा]

पैसा कहां कहां लग रहा है, और जो लग रहा है वह ठीक लग रहा है या नहीं ।

दूसरी बात यह है कि शास्त्री जी के बाद से मंत्रिमंडल तो जवाब देना ही नहीं चाहता। पूछा तो कह दिया कि आंकड़े इकट्ठे नहीं हैं, और आंकड़े इकट्ठे नहीं हैं तो नेता जी भी चुपचाप हो जाते हैं, वह भी मंत्री से नहीं कहते कि उन को जवाब देना चाहिए। आंकड़े मिलते हुए भी ठीक से जवाब नहीं देते और जवाब देते हैं तो ऐसी गलतबयानी करते हैं कि आसमान की पूछो तो जमीन की बताते हैं, जिससे सदस्य संतुष्ट नहीं होते।

तीसरी बात यह है कि पालियामेंट हाउस के बरामदों में देशी राजाओं के चित्र लगे हैं। यहां देश की सारी जनता, ग्रामीण जनता भी आती है।. लेकिन इन चित्रों के नीचे जो कुछ लिखा गया है वह अंग्रेजी में लिखा गया है। क्या यहां अंग्रेज लोग ही आते हैं। बड़े अफसोस की बात है कि हिन्दुस्तान की पालियामेंट के बरामदों में चित्रों का परिचय अंग्रेजी में लिखा हो। तो यह देशी घोड़ी पूर्बी चाल कैसे चलेगी। तो इसको तुरन्त हटा कर हिन्दी में लिखा जाए ताकि समझा जा सके।

चौथी बात यह है कि कंसलटेटिव कमेटियों की बैठकें कमरा नम्बर 62, 63 तथा 64 में होती हैं। वहां पर सिगरेट और हुक्कों के मारे सांस भी नहीं आती। क्या ये कमेटियां पालियामेंट का अंग नहीं हैं ? वे भी पालियामेंट की अंग हैं क्योंकि उनमें मिनिस्टर और संसद् सदस्य बैठते हैं। यहां सिगरेट पीना बिल्कुल वर्जित कर देना चाहिए। लेकिन ऐसा नहीं किया जाता और धुएं के मारे आंखें अंधी हो जाती हैं और चाय पीने से दिमाग में गरमी चढ़ जाती है। तो इसको बिल्कुल हटा देना चाहिए।

श्री भागवत झा आजाद : अगर आइसक्रीम आवे तो कैसा ?

श्री ओंकार लाल बेरवा : एक बात मैं यह कहना चाहता हूं कि जैसा अभी उन्होंने कहा, कि साहब कोरम का सवाल विरोधी दलों के ऊपर होना चाहिए। मैं तो यह कहना चाहूंगा कि विरोधी दलों की तो उतनी ही जिम्मेदारी है, जितनी की उनकी परसेन्टेज है, एक घण्टे में दो—या ढाई मिनट बोलते हैं। अगर 100 में से दो आदमी भी यहां बैठे है तो ठीक है, बाकी 49 यहां पर कांग्रेस के रहने चाहियें, क्योंकि उनकी सरकार है, इस लिये उनकी जिम्मेदारी है। हम तो देखने वाले हैं, चैक करने वाले हैं, आज रोजाना 10—15 दफा कोरम का सवाल उठता है, इस पर ध्यान दिया जाय। कोरम को बनाये रखने की जिम्मेदारी राजसत्ता पार्टी की है, लेकिन वह ऐसा नहीं कर पाती है। इसलिये कोरम को बनाये रखना जरूरी है, इस को मंत्री महोदय देखें।

अभी पहले चाइना ने और फिर पाकिस्तान ने हमारे देश पर हमला किया, इस सम्बन्ध में रेडियो पर प्रचार हुआ और इस के सम्बन्ध में विरोध में विरोधी दल के सदस्यों ने और सत्ताधारी सदस्यों ने रेडियो पर भाषण दिये। हम लोग राजस्थान में गये लेकिन वहां से आने के बाद सिर्फ एक सदस्य को भाषण के लिए बुलाया गया। हम दो दफा वहां गये, तो दोनों दफा उसी सदस्य को बुलाया गया। अगर आप किसी विरोधी सदस्य को बुलवाते तो उसके भाषण का ज्यादा अच्छा प्रभाव पड़ता, लेकिन आपने तो सिर्फ जगन्नाथ पहाड़िया को बुला लिया, क्योंकि वह पहले ही जी-हुजूर पग-चम्पी मशहूर हैं। अगर किसी विरोधी को बुलाते तो वह सत्यता बतलाता कि वहां पर क्या हुआ है। मंत्री महोदय को यह सोचना चाहिए कि जैसा बर्ताव वह कांग्रेस पार्टी के साथ करते हैं, वैसा ही बर्ताव उन्हें हम लोगों के साथ, विरोधी लोगों के साथ करना चाहिए।

एक बात और कहूंगा—सवालों के बारे में। सवालों का जवाब तो मंत्री महोदय देते नहीं हैं, उसके बारे में नेता जी भी कुछ नहीं कहते। जब कि हमारा जनसंघ का दल तीसरे नम्बर पर है, लेकिन कभी चौथे नम्बर पर, कभी पांचवें नम्बर पर और कभी छठे नम्बर पर हम को आवाज दी जाती है। इसलिये मैं निवेदन करूंगा कि इस ओर ध्यान देते हुए तीसरे नम्बर पर हमारी पार्टी को पुकारा जाय। हमारी पार्टी का जिस तरह से नम्बर है, उसी तरह से हम को पुकारा जाय और विरोधी दलों के साथ भेद-भाव का बर्ताव न किया जाय।

पिछली दफ़ा जो एक सम्मेलन हुआ था, उस में इन सब बातों पर विचार किया गया था, परन्तु उसकी रिपोर्ट पर कोई ध्यान नहीं दिया जा रहा है, क्योंकि उस सम्मेलन में कई ऐसी बातें हुई थी, जिन में कहा गया था कि विरोधी दलों को विदेशों में घुमाया जाय, सब जगह बड़ी इण्डस्ट्रीज में घुमाया जाय, लेकिन चार-साढ़े चार साल हो गये एक दफ़ा झूट-मूठ को भी नहीं कहा गया, अगर कभी कहा जाता है तो यही दिल्ली में मिल्क स्कीम घुमा देते हैं, लेकिन बाहर अपने ही आदमी को ले जाते हैं। मैं यह नहीं कहता कि ऐसे मौकों पर सारे विरोधी दलों को ही ले जाइये, 10 में से 8 ले लो, चार ले लो, तो भी विरोधी दल सन्तुष्ट हो जायगा, लेकिन उस सम्मेलन की सारी बातें किताबों में ही धरी रह गई। इस लिए मैं निवेदन करूंगा कि ऐसी जगहों पर जहां झगड़ा वगरह हो, या और जरूरी जगहों पर आप विरोधी दलों को ले जाने की कृपा करें और उनके द्वारा दी गई सही रिपोर्ट को सभा की मेज पर रखने की कृपा करें।

श्री कमलकी (हिसार) : उपाध्यक्ष महोदय, संसदीय मंत्रालय के बारे में मैं एक बात अर्ज करूंगा कि जिसके खर्च और लेखा-जोखा की मांगों पर लोक सभा और राज्य सभा में बोलने का अधिकार न हो, तो उसको लोकतंत्रीय नहीं कहा जा सकता। इस में जनतन्त्र की कोई बात नहीं है, मैं इसको जनतन्त्र नहीं मानता।

दूसरी बात मैं आपसे यह कहूंगा कि संसदीय मंत्री की बहुत बड़ी जिम्मेदारी है सारे सदन को संसदीय प्रणाली के आधार पर चलाने की। एक दफा माननीय सत्य नारायण जी ने रूस की यात्रा के दौरान इंग्लैंड के संसदीय मंत्री से कहा था कि हम पंक्तियों के मंत्री हैं और यहां पर जितनी शक्ति है उसको चलाने और निभाने वाले हैं। मैं उनकी इस बात को मानता हूं। वास्तव में उनकी जिम्मेवारी बड़ी है और मैं ने उनकी जिम्मेवारी को देखा है, लेकिन वह घबराते हैं उस जिम्मेवारी को परीक्षा में डालने से। संसदीय प्रणाली हमेशा बहस और मुबाहसे से जिन्दा रहती है, लेकिन जो चीज दबाई जायगी वह फिर विस्फोट हो कर निकलेगी। जिस बात को ज्यादा चर्चा में लाया जायगा, उसकी अच्छाई और बुराई को समझा जायगा। और समझने के बाद अच्छाई को मान लेना और बुराई को छोड़ देना, यही संसदीय प्रणाली है। अब इस संसदीय प्रणाली को कैसे फैलाया जाय, एक तो यह तरीका है कि जो भी दोष है, जो छोटी-मोटी निन्दा इस में निकलती है, जो इस के अन्दर बुराई निकलेगी, उसको अगर शक्ति से दबा दिया जाय, तो उस से संसदीय प्रणाली भ्रष्ट हो जायगी, खत्म हो जायगी। संसदीय प्रणाली यही है कि अन्दर और बाहर में फर्क न समझा जाय। जो सच्चाई है उस पर पूरी तरह से गौर किया जाय। अगर आप यह समझते हैं कि लोग भूखे मरें, गोली से लोग मारे जायें और फिर उसके बारे में आप लोक सभा में जनतन्त्री ढंग से जवाब न देना चाहें, हम चार-पांच सौ लोग यहां बैठकर जनतन्त्रीय प्रणाली की बात करते रहें, तो यह नहीं चलेगा। अगर इस प्रणाली को जिन्दा रहना है, तो जो अन्याय और जुल्म, इस देश में समाज के साथ होते हैं, उसका

[श्री बागड़ी]

जवाब यहां सदन में देना होगा, हो सकता है उसमें कुछ गलती भी हो, कुछ सही भी हो, लेकिन अगर इस बात की जरूरत न होती तो विरोधी दल का ऐसा विधान बनाने की जरूरत न रह जाती ।

मैं, उपाध्यक्ष महोदय, मंत्री महोदय से बड़े अदब के साथ निवेदन करूंगा कि कुछ घटनायें पिछले चन्द दिनों में हुई हैं और जिस तरीके से उसको पेश किया जा रहा है, हो सकता है कि मेरे छोटे से दल को उससे कुछ नुकसान पहुंचा दें, उससे कुछ हानि पहुंच जाय, लेकिन उस से कुछ बनने वाला नहीं है और कोई छोटा मोटा लाभ पहुंचे भी तो उससे कोई फर्क नहीं पड़ता, लेकिन देखना यह है कि उससे देश की परम्परा पर क्या असर पड़ेगा। छोटी शक्ति का दल अगर कोई बुरा काम करता है तो उसका देश पर थोड़ा असर पड़ता है, लेकिन शक्तिशाली दल, अगर थोड़ा भी बुरा काम करता है, तो उसका सारे देश पर बहुत बुरा असर पड़ता है । इस बात को संसदीय मंत्री को सोचना चाहिये । आप बस्तर की बात को ले लीजिए, उसको लेकर यहां बड़ा हंगामा हुआ, लेकिन यदि बस्तर का मामला शुरू में मंजूर हो जाता तो यह बात न होती ।

Mr. Deputy-Speaker: The hon. Member may not go into that.

Shri Shinkre: He is just illustrating.

श्री भागवत झा आजाद : बस्तर से इसका सम्बन्ध नहीं है ।

श्री बागड़ी : संसदीय प्रणाली से सम्बन्ध है, आप लोग अब मेरे बीच में दखल दे रहे हैं । यह काम जब मैं करता हूं तो मुझे बुरा कहते हैं और अब आप कर रहे हैं तो अच्छा है ।

श्री बलजीत सिंह (उना) : आप भी तो गये थे प्रतिनिधि मंडल में ।

श्री बागड़ी : मैं ने कब कहा है कि मैं प्रतिनिधिमंडल में नहीं गया, मैं गया था, लेकिन रूस सरकार ने न्योता दिया था और उस में मेरे दल के एक आदमी को भेजने के लिए सत्यनारायण बाबू ने कहा था । मैं ने खुद अपने जाने का जिक्र किया है, अगर न जाता तो अभी उसका जिक्र कैसे करता ।

मैं आपकी खिदमत में अर्ज कर रहा था कि मैं यह नहीं कहता कि बस्तर में क्या गुजरी, लेकिन मैं यह बात कहता हूं कि जो बात साधारण तरीके से नहीं होती है, वह झगड़ा करने से हो जाती है । इस का दो ही मतलब है कि या तो इस सदन के अन्दर जनता की बात रखने का एक ही तरीका है कि उसके लिए झगड़ा किया जाय ।

अगर झगड़ा किया जाता है तो यह कहा जाता है कि संसदीय प्रणाली ठीक नहीं चलती है, गलत चलती है । लेकिन आप देखें कि जब तक झगड़ा नहीं किया जाता है तब तक इनका दिमाग ठीक ही नहीं होता है । आप देखें कि संसदीय प्रणाली को कहां से खतरा पैदा होता है । एक छोटे से दल के लोग जो जाकर राष्ट्रपति महोदय से मिलते हैं । आप देखें कि किस तरह से राष्ट्रपति महोदय की तरफ से गलत बयान निकलवा दिया जाता है कि राष्ट्रपति महोदय ने बड़ी चिन्ता व्यक्त की । इस सदन में जो घटनायें घटीं बस्तर के सवाल को लेकर उसको ले कर संयुक्त सोशलिस्ट पार्टी के मैम्बर जा कर राष्ट्रपति महोदय से मिले तो उन्होंने यह कहा कि मुझे इससे ज्यादा चिन्ता इस बात पर हुई कि बस्तर के अन्दर वहां की जो सरकार है वह बुरी तरह से फेल हुई है । इसको खुद अध्यक्ष महोदय ने भी माना है । उन्होंने भी कहा है कि यह मर्डर है । मंत्री जी से दो दफ़ा यह कहा और जब किसी मेम्बर ने कहा कि यह नहीं कहा जा सकता है ...

उपाध्यक्ष महोदय : आप का समय हो गया है ।

श्री बागड़ी : हमारा दस आदमियों का दल है । क्या आपको यह पता है न ?

इस सदन के अन्दर गैर-कानूनी बात आपकी मौजूदगी में हो गई । वह ज्यादा खतरनाक थी । चाहे वह हमारी तरफ से हुई या आपकी तरफ से, गलत हुई । आप मंत्री भी हैं और संसद् के नेता भी हैं । आप पर दो जिम्मेदारियां हैं । फ़र्ज करो कि मेरी तरफ से कोई गलत बात होती है तो मैं कहूंगा कि वह संसदीय प्रणाली के लिए कम खतरनाक बात है, बनिस्बत उस गलत बात के जो कि आपकी तरफ से होती है । सदन के ऊंचे आदमी जो है, संसद् में शक्तिशाली आदमी जो हैं उनकी तरफ से अगर कोई गलत बात होती है तो वह प्रजातंत्र के लिए ज्यादा खतरनाक बात है बनिस्बत उस बात के जो कि एक कमजोर आदमी की तरफ से होती है । हमारे आदमियों को निकालने की बात हुई और हां और न से ही फैसला करवा लिया गया । कोई मतदान ही नहीं हुआ । उनको निकाल दिया गया । यह तो नियम वाली बात नहीं थी । यह घटना कल आप पर भी घट सकती है, दूसरों पर भी घट सकती है ।

श्री म० ला० द्विवेदी (हमीरपुर) : सब के लिए हो जो हुल्लड़ करते हैं ।

श्री बागड़ी : हमारा दल मानता है कि संसद् की प्रतिष्ठा को कायम रखा जाए । आपने एक मीटिंग भी बुलाई थी । अध्यक्ष महोदय ने उसको बुलाया था । हमारे मंत्री जी उस राय के साथ थे । उस मीटिंग को मेरे दल को ज्यादा मुजरिम गरदाना गया । लेकिन मेरे ही दल को बुलाया नहीं गया । इसका क्या मतलब है ? यह क्या कोई ढंग है ? क्या आप कोई साजिश कर रहे थे या करना चाहते थे ——

श्री सत्यनारायण सिंह : मेरी राय नहीं थी उस में । मुझ से नहीं पूछा गया ।

श्री बागड़ी : उपाध्यक्ष महोदय को भी जब इस किस्म की मीटिंग बुलानी हो तो बहुत बड़ी जिम्मेदारी उनकी है और आपकी भी उस में है । आपकी राय से ऐसी कोई बात होनी चाहिए । आप संसद्-कार्य मंत्री हैं ।

मैं कहना चाहता हूं कि संसदीय प्रणाली को खतरा इस सदन के अन्दर नहीं है । इस सदन के अन्दर किसी विषय पर चर्चा होती है तो कभी संसदीय प्रणाली को खतरा पैदा नहीं हो सकता है । आप दुनिया के इतिहास को उठा कर देख लें । आप तो बहुत पढ़े लिखे हैं, बहुत विद्वान हैं । कभी किसी देश को, उसके जनतंत्र को सदन के अन्दर किसी विषय पर चर्चा से खतरा पैदा नहीं हुआ है । हमेशा खतरा मुल्क के जनतंत्र को बाहरी जनता से होता है । जिस पर जुल्म होता है उसकी चर्चा सदन में जब नहीं आती है तो खतरा पैदा होता है । ऐसा होने से छोटी मोटी थोड़ी बहुत बदनामी या तकलीफ की बात हो सकती है लेकिन खतरा नहीं हो सकता है । आप इस पर गम्भीरता से सोचें । आप ज्यादा चर्चायें यहां चलायें । उनके जवाब मिलें । इससे संसदीय प्रणाली ज्यादा सुन्दर और शक्तिशाली बनेगी । जितना आप दबाओगे उतना ही खराब होगा । देश के अन्दर विस्फोट होगा । अगर ऐसा हुआ तो उसकी जिम्मेवारी सब से ज्यादा शक्तिशाली दल पर होगी ।

उपाध्यक्ष महोदय : श्री सत्यनारायण सिंह ।

श्री यशपाल सिंह (कैराना) : यह बहुत वसीह सबजैक्ट है । इसके लिए तो कम से कम समय बढ़ाया जाए । मुझे जैसे

[श्री यशपाल सिंह]

आदमी को जो यहां एक मंदिर में पुजारी की तरह से बैठता है, मौका मिलना चाहिए।

श्री सिद्धेश्वर प्रसाद (नालंदा) : थोड़ा समय इनको दे दिया जाए।

उपाध्यक्ष महोदय : और समय कहां है ?

श्री यशपाल सिंह : यह निष्ठा और श्रद्धा का सवाल है।

कुछ माननीय सदस्य : इनको पांच मिनट दे दिये जायं।

श्री यशपाल सिंह : माननीय नेता जी ने जिस तरह से इस कार्य को चलाया है उनके लिए मैं उनको बधाई देता हूं। उसकी कार्यकुशलता के लिए मैं उनको बधाई देता हूं। उनकी मैं प्रशंसा करता हूं। मैं इसके लिए उनको मुबारिकबाद दिये बगैर नहीं रह सकता हूं।

मैं माननीय राम सहाय पाण्डेय जी से यह भी कहना चाहता हूं कि आपने जो उनकी इज्जत में एक दो टूटे फूटे शेर पढ़े हैं और वे शेर पढ़े हैं जो आपको याद भी नहीं थे, अगर आप मुझे हुकम दें तो मैं जबानी एक दो शेयर इनकी तारीफ में पढ़ दूं। वह इतने बड़े सदन के नेता हैं। वह निर्भीक और निरं अहंकारी हैं, सब से मिलने जुलने वाल हैं। मुझे एक बुजुर्ग का यह शेर याद आता है :

ये जर्फ़ फ़ंज की बात है कि जरा सी
पी के उछल गये
वे हमीं थे साहबे मैकदा कि नशे
में और सम्भल गये

आपको देखकर याद आता है कि वाकई आप एक सच्चे एडमिनिस्ट्रेटर हैं, आप एक सच्चे पालियामैंटेरियन हैं, एक सच्चे देशभक्त हैं। मैं इसे अपने लिए एक खुशकिस्मती की बात समझता हूं।

मैं कुछ बुनियादी सुझाव आप के सामने रखना चाहता हूं। पालियामेंट का जहां तक सम्बन्ध है, जो कुछ इंग्लैंड में होता है वह हमारे लिए आदर्श नहीं है। हमारे ऋषियों ने, हमारे मुनियों ने लाखों साल साधना करके रिसर्च करके, इस संसद के लिए कुछ उसूल बनाये हैं। सब से पहला उसूल यह है कि :

अनाहूतः प्रविशति अपृष्टो बहुभाषते,
अविश्वस्ते विश्वसितिमूढ़ चेता नराधमः
(नीति)

हमारे ऋषियों ने लाखों सालों के रिसर्च के बाद कहा था कि यह जो हम एक एक क्वेश्चन के ऊपर पचास पचास आदमी खड़े हो जाते हैं यह हमारे सिद्धांत के खिलाफ है, यह अनुशासनहीनता है। यह इंग्लैंड में हो सकता है, हिन्दुस्तान में नहीं हो सकता है। असल में पहले से यह बात तय होनी चाहिये कि किस प्रश्न पर कौन बोलेगा, किस सबजैक्ट के ऊपर किस का भाषण होगा, किस टापिक के ऊपर कौन डिसकशन में भाग लेगा। जिस ने उस टापिक के ऊपर पहले से मोशन दिया हुआ हो, उसे समय मिलना चाहिये। बिना नकेल ऊंट की तरह से पचास पचास आदमी खड़े हो जाते हैं और उन में से एक आदमी को चांस मिलता है। यह भारतीय प्रजातंत्र के बिल्कुल खिलाफ बात है।

दूसरी बात यह है कि बीच में जो सबजैक्ट रह जाते हैं, उनको खत्म किया जाए, उन पर जो बहस है, पहले उसको समाप्त किया जाए। कोई कोई विषय तो ऐसा है कि उस पर दो साल पहले डिबेट शुरू हुई थी आज तक पूरी नहीं हुई है। नई डिबेट्स आ कर खड़ी हो जाती हैं, पुरानी डिबेट्स खत्म नहीं होती हैं। इस वास्ते इस में आमूल चूल परिवर्तन आपको

करना चाहिये। खास तौर से यह नियम होना चाहिये कि जब तक पिछली डिबेट पूरी न हो अगली डिबेट न हो सके। तीन तीन साल से डिबेट्स पेंडिंग में पड़ी हुई हैं, नई डिबेट्स आ जाती हैं, यह ठीक नहीं है। इसके बारे में आपको नियम बनाना चाहिये।

हमने इस पार्लियामेंट को तब देखा है जब पंडित मदन मोहन मालवीय इस में बैठा करते थे, मोतीलाल जी नेहरू बैठा करते थे, भाई लियाकत अली खां बैठा करते थे, सर तेज बहादुर सप्रू बैठा करते थे। उनके चेहरे नूरानी थे। उनकी जिंदगियां गुलाबी थी। हम लोग क्यों कंगाल होते जा रहे हैं? हमारा स्वास्थ्य क्यों गिरता जा रहा है? शशी राम जो खाना देता है, उसको कुत्ते भी नहीं खा सकते हैं। जो आटे की बनी हुई रोटियां देता है मैम्बर्ज को, अगर उनको कुत्तों के सामने डाला जाए तो वे भी सूंघ कर चले जायेंगे। जो घी होता है उस में से बदबू आती है। मैं पूछना चाहता हूं कि क्या मेरी बात को तभी सुना जाएगा जबकि मैं किशन पटनायक जी और मधु लिमये जी की भाषा में कहूंगा। मैं बड़े नम्र शब्दों में, बड़ी शालीनता से, बड़ी शिष्टता से, बड़ी आजजी से और खाकसारी के साथ कहना चाहता हूं कि इस तरह के ठेकेदार को एक दम यहां से हटा दिया जाए।

इससे भी ज्यादा जरूरी बात इस सदन के सम्मान की है। अगर हम इसका खुद सम्मान नहीं करेंगे तो संसार इसका और हमारा सम्मान नहीं करेगा। हमें स्पीकर का सम्मान करना सीखना है। अगर स्पीकर ने गलत फैसला भी दे दिया तो उस गलत फैसले के सामने हमें सिर झुकाना चाहिये। सदन के नेता से भी मैं कहूंगा कि वह कोई ऐसा इंतजाम करें कि स्पीकर का सम्मान कायम रहे। आप इस वक्त यहां पर हम सब के लिए आदर्श हैं। हम सब लोग आपके प्रति प्रेम और श्रद्धाभाव रखते हैं। आप कोई

ऐसा इंतजाम जरूर करें कि जरा भी अगर प्रश्न आ जाए जबकि स्पीकर की इज्जत पर आंच आती हो तो उसको आप न आने दें। सरकारी दल और विरोधी दल तो आपस में लड़ते अच्छे भी लगते हैं लेकिन स्पीकर पर कोई आंच नहीं आनी चाहिये। जब उन पर कोई आंच आती है, उनकी इज्जत पर आंच आती है तो मैं उस वक्त मारे डर के कांप जाता हूं। दुनिया हमें क्या कहेगी। हमारी संसद् के मुताल्लिक क्या कहेगी? कोई न कोई प्रबन्ध, कोई न कोई व्यवस्था ऐसी जरूर होनी चाहिये कि जब स्पीकर की अवेहलना की जाए तो उस वक्त आप एक दम कंट्रोल हाउस को करें और उसके लिए आप इंतजाम करें।

सब से बड़ी बात यह है कि आज तक आपने किसी भी हाई कोर्ट का चीफ जस्टिस ऐसा नहीं देखा होगा कि वह चीफ जस्टिस तो हो लेकिन उसे फैसला करने का या फैसला लिखने का अधिकार न हो। मैंने आज तक कोई प्रिंसिपल कालेज का नहीं देखा जो प्रिंसिपल तो हो लेकिन उसे लड़कों को पढ़ाने का अधिकार न हो। यहां हमारा प्रधान मंत्री है, उस बेचारे को वोट देने का अधिकार नहीं, और अगर वोट नहीं दे सकता तो प्रधान मंत्रित्व से क्या फायदा है। इस लिये प्रधान मंत्री के लिये या तो यह रूल बने कि अन-एलेक्टेड आदमी को प्रधान मंत्री न बनाया जाए, चाहे इस के लिये हम को स्पेशल रूल रखना पड़े चाहे कांस्टिट्यूशन अमेंड करना पड़े, या यह रूल बनाया जाये या कांस्टिट्यूशन अमेंड किया जाये कि जिसे एक दफा प्रधान मंत्री बनाया गया है उसे वोट देने का हक होगा वगैर उस के वोट दिये हुए हाउस की शोभा नहीं हो सकती, प्रधान मंत्री का व्यक्तित्व नहीं पनप सकता। मैं किसी को खुश करने के लिये यह बात नहीं कहता, मैं अपोजीशन का हूं, लेकिन माननीय नेता सदन की इज्जत करता हूं। उस इज्जत को छिपाऊंगा तो पापी हो जाऊंगा। मैं जो कहूंगा उस को करना

[श्री यशपाल सिंह]

या न करना आप का काम है। आप ने काम कर के दिखलाया है और इस पालियामेन्ट में जो खामियां हैं उन को दूर कर सकते हैं, इसलिये बतला रहा हूं। जो कुछ ब्रिटिश पालियामेंट में होता है उस का अन्धानुकरण मत करो, अंग्रेजों के यहां जो होता है उसका अन्धानुकरण मत करो, हमारे ऋषियों, मुनियों, सन्तों और गुरुओं ने लाखों सालों तक अध्ययन करने के बाद जो प्रक्रिया संसद् की बनाई है वह यहां कायम होनी चाहिये।

मै साफ अर्ज कर देना चाहता हूं कि जब तक पार्टी सिस्टम रखोगे तब तक देश पनप नहीं सकता। मैं इस बात को मानता हूं कि :

> Party system of government is not only not democracy, but it strikes at the very root of democracy.

इसलिये जब तक पार्टी सिस्टम रहेगा, पार्टी के दलदल में हम पड़े रहेंगे, देश तरक्की नहीं करेगा। नेताजी सुभाषचन्द्र बोस ने, महात्मा गांधी ने जो प्रकाश दिखलाया वह पार्टीबाजी से ऊपर उठ कर दिखलाया। मैं आप का विरोधी नहीं, मैं आप का हितैषी हूं। आप को ईश्वर शक्ति दे, आप पालियामेंट का सुधार करें और देश की जनता का सुधार करें।

Shri Satya Narayan Sinha: Mr. Deputy-Speaker, Sir....

कुछ माननीय सदस्य : हिन्दी में बोलिये।

कुछ और माननीय सदस्य : नहीं, इंग्लिश, इंग्लिश।

श्री हुकम चन्द कछवाय (देवास) अंग्रेजी के दबाव में आ कर बोल रहे हैं।

श्री सत्य नारायण सिंह : दबाव में नहीं। मैं भी हिन्दी का थोड़ा प्रेमी हूं। लेकिन चूंकि कभी कभी हमारे कुछ ऐसे दोस्त होते हैं जिन को.......

श्री हुकम चन्द कछवाय : अनुवाद के लिये जो मशीन लगी हुई है वह किस लिये लगी हुई है।

श्री शिव नारायण (बांसी) : यह बिल्कुल गलत आब्जेक्शन है जब ट्रांस्लेशन सुनाई पड़ता है। जिस भाषा में तबियत हो वह बोलें। माननीय सदस्यों को इस बारे में कुछ नहीं कहना चाहिये।

श्री हुकम चन्द कछवाय : हिन्दी में बोलिये।

Shri Mohammed Koya (Kozhikode): We cannot allow this. Let him speak in English.

Mr. Deputy-Speaker: Anyhow there is a translation, so that both are coming through.

Shri Satya Narayan Sinha: Mr. Deputy-Speaker, I have heard with attention and respect many of my friends who have said kind words of me and my department.

Shri Kapur Singh: You deserve them.

Shri Satya Narayan Sinha: I have received some poetic compliments also from some of my friends which were absolutely personal, and I accept them with bowed head. I am grateful also to those of my friends, whose number has been very small no doubt, who have criticised me and my department.

You know—I have said this before also—that criticism from the Opposition or from any section is the breath of parliamentary democracy, and I have always believed in it. If I may be permitted to quote the great saint, Kabir:

"निन्दक नियरे राखिये, आंगन कुटी छवाय"

I believe in that. If the criticism is based on facts and not devoid of

reason, it becomes purposeful and useful; but if it is otherwise, then perhaps it does not serve its purpose. Any constructive criticism coming from any section of the House should be welcomed, and in that spirit whatever has been said today, I would try and translate into action and rectify any shortcomings or failings of my department.

I believe all Members, particularly those who have taken part in the discussion relating to the demands for grants of my department, have gone through the Report circulated to all hon. Members. They are aware of the functions allotted and allotted to this department.

My hon. friend, Shri Kamath, read out some of the lists.—I have always said that he is a very talented person; perhaps nobody in the House knows him more intimately than I do.

Shri M. L. Dwivedi: Some people know him really.

Shri Satya Narayan Sinha: But sometimes all his talents and brilliance are applied to something so insignificant and so trival that we laugh, 'What is this? This is absolutely impossible'. I have talked to him in private and also publicly. Whenever anything comes from him, I do not feel either hurt or annoyed or irritated, because I know that it is something temperamental and constitutional.

Shri Hari Vishnu Kamath: Come to facts, brasstacks. Answer the points raised.

Shri Satya Narayan Sinha: Otherwise, he would not have raised this point about 'Party'. . . .

Shri Hari Vishnu Kamath: That is only one point.

Shri Satya Narayan Sinha: It is a printer's devil. But he waxed eloquent over it for five minutes.

Shri Hari Vishnu Kamath: You do not know how to count time. It was just half a minute. After all, your carelessness should be exposed, your mistakes should be exposed.

Shri Satya Narayan Sinha: Do it by all means.

Shri Hari Vishnu Kamath: Why don't you correct it? Do not justify it.

Shri Satya Narayan Sinha: I do not justify it.

Shri Hari Vishnu Kamath He must be grateful and thankful for this (*Interruptions*). I do not need any advice from them.

Shri Satya Narayan Sinha: My hon. friend should not be annoyed. I am never annoyed. I plead with him; let him have some sense of proportion.

Shri Hari Vishnu Kamath: I can apply my mind to details as well as big issues—which capacity he has not got. (*Interruptions*). You call him to order, Mr. Deputy-Speaker.

Shri Khadilkar (Khed): Have some patience.

Shri Hari Vishnu Kamath: I am sitting and listening. Let him come to brasstacks.

Shri Satya Narayan Sinha: I would categories all the functions of this department. There are four important heads; there are also other lists, but four are important. I do agree that many others have been mentioned. For instance, Shri Kamath referred to 'President's Address to Parliament'. He perhaps thought that we were drafting the Address of the President also. The date is fixed by us, the date when both Houses should be summoned. These little things are done by this department. We have never said that all those functions listed there are done by us.

As I said, there are only four categories—if I may call them—of functions under this department; planning and co-ordination of legislative and

[Shri Satya Narayan Sinha]

other official business in both Houses, service of Members of Parliament, implementation of assurances given by Ministers in Parliament and advice to Ministries on procedural and other parliamentary matters. In these, other things which have been listed there may come.

Taking the first, planning and co-ordination of official business in this House and in the other House also, the purpose of planning primarily is to arrange the smooth passage of government business. I do agree that if the planning is not done properly, the business of the House will not be conducted smoothly....

Shri Hari Vishnu Kamath: It has never been done properly.

Shri Satya Narayan Sinha: May be. Nobody is perfect, nowhere is perfection possible. We are trying......

Shri Hari Vishnu Kamath: 16 years!

Shri Satya Narayan Sinha: I plead guilty. As I said, I have not claimed perfection. We are trying to improve. His advice and goadings always make us alert.

Shri Hari Vishnu Kamath: I hope so.

Shri Satya Narayan Sinha: But I hope what I say would also try to improve him.

15 hrs.

Shri Hari Vishnu Kamath: Yes, it is mutual, I do not mind.

Shri Satya Narayan Sinha: I am prepared to accept his advice and try to mend and improve myself.

Shri Satya Narayan Sinha: I am advice is sane and sound, I will accept it.

Shri Satya Narayan Sinha: Some Members have said that proper proportion should be maintained with regard to the business of this House. I do not agree that this Parliament should be a factory producing legislative business only. I have explained it to my hon. friend Shri Kamath outside and perhaps here also more than once. It may not be satisfactory, but as I have said time and again, the proportion which we have for non-legislative business is not found anywhere in any democratic Parliament in the world. I challenge.

Shri Hari Vishnu Kamath: I did not raise that point at all.

Shri Satya Narayan Sinha: Some friends have done it. They say that for the entire session of Parliament, it is not enough to have six months only, we should try to make it a little more. I quite agree. I cannot promise at once seven months. Now this Parliament is perhaps on its last legs, the next Parliament will be coming, but I can agree with him that more time should be given, and six months may not be quite sufficient. If that is necessary, we will do it.

Shri Hari Vishnu Kamath: Not less than seven months; Budget session 3½ months.

Shri Satya Narayan Sinha: Time spent in the Lok Sabha has been 30 per cent on legislative business, 37 per cent on financial business including discussion on the Budget Demands of different Ministries, which throws open to the Members the entire gamut of Government activity for criticism, and 33 per cent on non-legislative business like debates on foreign affairs, on food, on matters pertaining to defence and on discussion of important reports. As I have said I think more importance should be given to that, but I am simply pleading that so far nowhere in any democratic country in the world so much time is allotted for non-legislative business.

My hon. friends will agree that sometimes I have pushed out of the calendar important legislative business of the Government in order to make

room, accommodate, some of the important discussions. I am quite conscious of that, and I have always tried. Sometimes I cannot do it. I feel helpless because of want of time.

Reference has been made to this quorum business. Well, we all regret the things which are happening here. Sometimes the House is adjourned for want of quorum, sometimes it has happened that 15 or 20 times during the day the quorum bell is rung.

Shri Bhagwat Jha Azad: Never.

Shri Satya Narayan Sinha: They say. But I tell you that no Parliament is free from this malady. When the legislative business is going on in the House, some Members are busy elsewhere. They are reading in the library, they are employing their time much better. Why should we expect all should be here to hear a particular man's voice?

An hon. Member: One out of ten.

Shri Satya Narayan Sinha: Most of my friends may be knowing that in the House of Commons, the oldest Parliament in the world—so long as India was under their empire, it was a very important part of the empire—when the India Bill was being discussed, 12 persons were present, and nobody raised a point of quorum there. I quite agree that the keeping of quorum is our responsibility mainly, but the Opposition cannot be absolved of that responsibility.

Shri Hari Vishnu Kamath: It is a constitutional obligation, not a question of party.

Shri Satya Narayan Sinha: It is by the co-operation of the Opposition and the whole House that this malady can be cured. We had a convention that during the lunch hour no quorum question was raised. It is only Mr. Kamath—he is an iconoclast that way —who said no.

Shri Hari Vishnu Kamath: Mr. Mavalankar agreed with me, you know that, you were here. Mr. Ananthasayanam Ayyangar agreed with me.

Shri Satya Narayan Sinha: I have not finished.

Shri Hari Vishnu Kamath: Why don't you amend the Constitution? Why do you waste the time of the House?

Shri Satya Narayan Sinha: I am coming to that point. My dear friend, why are you getting impatient? I am going to state facts. If I am incorrect, you just correct me.

Shri Hari Vishnu Kamath: Wholly incorrect.

Shri K. C. Sharma: Why this war against such a sweet man!

Shri Satya Narayan Sinha: You remember that after 1957 till 1962....

Shri Hari Vishnu Kamath: Nobody raised it, I know that.

Shri Satya Narayan Sinha: He is perfectly right.

Shri G. N. Dixit (Etawah): I want to raise a point of order. Dozens of times Mr. Kamath has violated rule 349. After all, these rules are for the purpose of obedience and compliance, not only to be kept in the Rules Book. Rule 349 says:

"Whilst the House is sitting, a member—

.. .. ..

(ii) shall not interrupt any member while speaking by disorderly expression or noises or in any other disorderly manner;

.. .. ..

(ix) shall not obstruct proceedings, hiss or interrupt and shall avoid making running commentaries when speeches are being made in the House;"

These rules Mr. Kamath must observe, because these rules are to be implemented, not only to be kept in the book.

Shri Hari Vishnu Kamath: I plead guilty, but the practice in this House has been different. Everybody does it, not I alone, and it is parliamentary. Shri Dixit can have his own interpretation.

Shri Satya Narayan Sinha: Mr. Kamath is right when he says....

Shri Sheo Narain (Bansi): What is the ruling?

Shri Satya Narayan Sinha:....that the matter has been mentioned in the Constitution. That is our fault. Mr. Kamath was also a party to it. I was also one of the Members. But once a Bill was introduced in this House by a private Member, Mr. Dwivedi. Mr. Kamath opposed it. He should have allowed its passage.

Shri Hari Vishnu Kamath: I did not oppose it.

Shri Satya Narayan Sinha: He opposed it, it is in the proceedings. (*Interruptions*).

Shri Hari Vishnu Kamath: What happened to your Bill in 1956? (*Interruptions*). He should not go on misrepresenting. What happened to his own Bill in 1956? He introduced a Bill in Mr. Mavalankar's time.

Shri Satya Narayan Sinha: We are going to introduce that Bill, but I will not be surprised if Mr. Kamath stands up again to oppose that Bill.

Shri Hari Vishnu Kamath: You get it passed, we may oppose. (*Interruptions*).

Shri Satya Narayan Sinha: A very important duty of this department is service to Members of Parliament. I think the most important service that can be rendered to Members of Parliament is to provide ample opportunities for study of Government activities and for promoting specialisation amongst interested Members on the working of the various departments of the Government. I would like the activities of my Department to be adjudged on this score alone. It is only then that the Members will realise what we have been able to do. Some of my friends have pointed out that entire budget of this Department is perhaps much less than many Ministries' items of stationery, but it is there. With these meagre resources we have been able to do what was possible. I think I should not feel shy to say that we have done something of which we feel proud.

Then I come to the consultative committee meetings. In the consultative committee meetings, when we started them, there used to be very thin attendance. Now it has come to this that, as many as 1,462 notes were circulated to the members by the Department. If you look at the contents of these notes, the labours that have gone to prepare them, it will be noticed that those who would agree to digest those notes would certainly land as experts on the working of the many Mnistries. We did not limit ourselves to this method of promoting specialisation and closer understanding between the members and the Government.

Apart from that, this Department arranged visits of groups of members to a large number of important national projects and undertakings to provide to the members opportunities to have studies on the spot and in those, many a time, we have invited a sufficient number of opposition members. Some of the opposition members have led those groups who have gone round and invariably, without exception, the reports which I have received on these conducted tours—even when some of our opposition members were the leaders of those groups—have described all that happened and how the whole thing was conducted. I hope Mr. Kamath was sometimes one of the members of such groups.

श्री शिव नारायण : श्री यशपाल सिंह ने जो शशी राम का सवाल उठाया है उसके बारे में भी कह दीजिये ।

Shri Satya Narayan Sinha: My friend will appreciate, I am referring to Mr. Kamath because he has been the only swallow in the whole group.

About the implementation of assurances, which Mr. Kamath mentioned; the House will bear with me. I would like to say that the primary responsibility of assurances vests with individual Ministries. It was, however, noticed that unless there was a central co-ordinating agency, an agency which might chase each individual assurance to ensure fulfilment and implementation, there was risk of assurances being lost sight of. Regarding these assurances, I might inform the House that during the earlier part of the Second Lok Sabha —Mr. Kamath will note this—there were hundreds of assurances which remained unimplemented and which ultimately had to be dropped by the Committee of Assurances itself because the delay in implementation made those assurances absolutely useless. But we took stock of the whole situation and I specially formed and geared up an exclusive section in my Department to chase each assurance individually. As a result of the efforts made, by the time the Second Lok Sabha ended and the Third Lok Sabha had run its first year, we had implemented about 99 per cent of the assurances given by Ministers to the Parliament. The statistics about implementation of assurances relating to the Third Lok Sabha have been given in the Annual Report of my Department. I may be permitted to point out that up to the Thirteenth Session of the Lok Sabha, out of 2,544 assurances, 2,315 have already been laid on the Table of the House and implementation reports of about 87 assurances which have been received from the Ministries are being scrutinised by my Department, which I hope to lay on the Table very soon. Thus, 94.42 per cent assurances stand implemented. This is a record which has been achieved as a result of co-ordination between my Department and the various Ministries and this is a record of which I am proud. I have nothing to conceal from the House in this regard. The position about unimplemented assurances relating to 1963 is 6; 1964—28; 1965—107. In 1962 it was only 1. In spite of over 94 per cent implementation, these figures may seem to call for criticism and scrutiny. I do concede it. I can assure the House that my Department has not lost sight of any one of them. Sometimes delay has been caused because of reasons beyond our control and beyond the control of some of the Government Mnistries, as for instance, when a case become *subjudice*, or when statistical information is to be collected from States in a sphere over which the Centre has no direct control. They have to write letter after letter and send reminder after reminder. But they do not respond.

Then about delegations which were sent abroad, I would like to make it perfectly clear that there is a confusion among some of our friends, this side as well as that side, that it is done entirely by us. There are certain delegations which are called Parliamentary delegations over which we have no control. It is absolutely within the province of the Speaker here and the Chairman there; for instance, the Commonwealth and Inter-Parliamentary Conferences and so on. There, I do not come into the picture very much. Of course, the whole thing is sponsored by the Speaker who always consults me. I am only indirectly concerned with that. I may make some suggestions. But the names come from him. Very often, perhaps mostly, we have always agreed. Now, regarding delegations which are sponsored by the Government for the first time, in the last year, the late Prime Minister sent about eight or nine delegations consisting of 40 to 45 members. My

[Shri Satya Narayan Sinha]

friends have said that representation from the opposition was not enough. Perhaps some of them may not know that some of the leaders of the opposition declined the offer made to them. I have got names before me such as Masani, Dahyabhai Patel, P. K. Deo and Indrajit Gupta.

Shri Hari Vishnu Kamath: They did not fare well.

Shri Satya Narayan Sinha: I do not think. Those who have gone—some party members also went there—everybody said and the reports which we rceived from those countries where these delegations had gone have also stated, that they made a very good impact. That is in our report. Government have the inherent right to choose members for these delegations because it has to project its own policies and programmes. We may include sometimes members of the Opposition also. The late Prime Minister said that when we send such delegations we shall consult the Speaker also. But the entire right of sponsoring the delegation rests with the Government. I would like to make it clear here and now.

Some mention was made to the Whips' Conference. I am very glad to tell you about the Whips' Conferences on the last two occasions. When we started this, we were inviting only the Whips of our own Congress Party either from the State Legislatures or here. I thought it was something like a friendly match. We thought that if it has to be effective we must invite all the Whips of all the Parties from all the Legislatures. The last Whips Conference was very important. It was taken note of by the entire press of India. They commented on it. Many editorials were written in many important English dailies. Perhaps my friends will be glad to know of what happened there. In the present atmosphere of these political wranglings everywhere, all Parties were represented there. Their Whips were there and all the resolutions which we passed there were absolutely unanimous. I was so glad that this was so, even though some of the resolutions would affect some of the Opposition Party Whips because certain resolutions were against their Parties. In spite of that, this happened. It is a great achievement.

Shri Maurya (Aligarh): Republican Party was not there.

Shri Satya Narayan Sinha: Republicans have merged with SSP.

An Hon. Member He said all important parties, not Republican Party.

Shri Maurya: It is wrong to say that Republicans have merged with S. S. P. Outside this House I am a Republican.

Shri Yashpal Singh: What about Shashi Ram?

Shri Satya Narayan Sinha I have nothing to do with him. Perhaps it is within the province of the Lok Sabha. I have received letters also. Sometimes the Department of Parliamentary Affairs is mixed up with the Lok Sabha. That confusion is there. There is this confusion in this matter also. I have nothing to do with that contract.

Shri Bhagwat Jha Azad: Who is responsible for that?

Shri Satya Narayan Sinha: I have nothing to do with it. Your feelings will be conveyed to the Speaker and if there is strong feeling that he should be removed . . .

Shri Sheo Narain: There is great feeling.

Shri Satya Narayan Sinha: .... action will be taken.

Before I close, I again thank all those friends who said good words to me and also those who had criticised me and I would like to appreciate the

importance of the help which I have received from my new colleague Mr. Jaganatha Rao and oher Deputy chief whips and also the members of my department without whose co-operation it would not have been possible to do whatever little I have been able to do.

Mr. Deputy-Speaker: There are no cut motions...... (*Interruptions*)

Shri Satya Narayan Sinha: About air conditioned travel concessions, perhaps some friends do not know that I am no longer the chairman of that committee, the Members Salaries and Allowances committee. In my time also it was raised. I think they are entitled to it and they should have it.

Shri Bhagwat Jha Azad: Who is the chairman now?

Shri Satya Narayan Sinha: Mr. Raghunath Singh: I have nothing to do with it. Therefore, this matter will be conveyed to him . . .

श्री यशपाल सिंह : इस हाउस के स्वास्थ्य को फीलिंग कह कर टाल रहे हैं ।

Mr. Deputy-Speaker: Order, order. I shall put the demands to vote now.

The question is:

"That a sum not exceeding Rs. 4,13,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Department of Parliamentary Affairs'."

The motion was adopted.

MINISTRY OF TRANSPORT AND AVIATION

Mr. Deputy-Speaker: The House will now take up discussion and voting on Demand Nos. 86 to 93 and 137 to 140 relating to the Ministry of Transport and Aviation for which five hours have been allotted.

Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

The hon. Minister wanted to make a statement on Air India and he may make his statement.

DEMAND NO. 86—MINISTRY OF TRANSPORT AND AVIATION

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 1,13,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Ministry of Transport and Aviation'."

DEMAND NO. 87—METEOROLOGY

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 2,37,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Meteorology'."

DEMAND NO. 88—CENTRAL ROAD FUND

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 3.17,60,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Central Road Fund'."